

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1975-76)**

(FIFTH LOK SABHA)

FOURTEENTH REPORT



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

December, 1975/Agrahayana, 1897 (Saka)

१ ३७९ ११ Price: Rs. 2.50

LOK SABHA

Corrigenda
to

The Fourteenth Report of the Committee on Government Assurances
(Fifth Lok Sabha)

Page No.	Correction
Contents Page	Item V, line 1, for 'Request' read 'Requests'
(iii)	Line 3 from bottom, for 'Secretary' read 'Secretary'
18	Line 16, for 'vigourous' read 'vigorous'
23	Line 16, for '31st' read '9th'
28	Sl. No. 57, line 2, for 'regbretted' read 'regretted'
30	Sl. No. 71, line 3, before 'request' insert 'A'
40	Line 26, for 'perused' read 'perused'
45	Sl. No. 13, col. 3, lines 4-5, for 'indicattng' read 'indicating'
46	Sl. No. 16, col. 4, line 1, for '(b)' read '(d)'
48	Sl. No. 22, col. 3, line 13, for '(e)' read '(c)'
49	Sl. No. 24, (i) col. 3, line 3, for 'Slave' read 'Salve' (ii) col. 4, line 4, for 'Slave' read 'Salve'
50	Sl. No. 28, (i) col. 3, for line 2, read 'educational institutions and' (ii) col. 4, line 5, for 'willl' read 'will'
51	Sl. No. 32, (i) col. 3, part (b), line 3, for illitercay' read 'illiteracy' (ii) col. 5, line 4, for 'esxtension' read 'extension'
53	Sl. No. 39, col. 3, part (c), line 3, for 'oftl is' read 'of this'
59	Sl. No. 58, col. 2, line 3, for 'Dalji' read 'Lalji'
59	Sl. No. 60, col. 3, part (b), line 3, after 'for' insert 'any'
59	Sl. No. 61, col. 3, line 7, for '(a)' read '(b)'
64	Sl. No. 75, col. 3, line 4, for 'sols' read 'sold'
68	Line 4, for 'Twelfth' read 'Twelfth'
69	Sl. No. 3, col. 5, line 8, for 'sough' read 'sought'
69	Sl. No. 5, col. 5, line 4, for 'on' read 'in'
71	Sl. No. 9, col. 3, line 4, for 'year' read 'years'

P. T. O.

Page No.

Correction

- 72 Sl. No. 12, (i) col. 3, line 3, for 'nwes' read 'news'
 (ii) col. 3, part (d), line 1, for 'porposed' read 'proposed'
 (iii) col. 4, line 1, for (b)' read '(d)'
 (iv) Col. 4, lines 10-11, for 'Gove-ment' read 'Government'
- 74 Sl. No. 18, col. 3, part (b), line 2, for '174' read '1974'
- 75 Sl. No. 22, col. 2, line 4, for 'Lakshminarayan' read 'Lakshminarayanan'
- 77 Sl. No. 27, col. 3, line 4, for 'Giridh' read 'Giridih'
- 78 Sl. No. 29, col. 5, line 7, for 'rom' read 'from'
- 78 Heading after Sl. No. 29, for 'Justic' read 'Justice'
- 80 Sl. No. 34, (i) col. 4, line 1, for '(c)' read '(e)'
 (ii) col. 5, line 3, for 'extensions' read 'extension'
 (iii) Col. 5, line 5, for 'to' read 'No'
- 85 Sl. No. 48, col. 4, lines 13-14, for 'ac-activities' read 'activities'
- 85 Sl. No. 49, col. 4, ^{line 4} for 'sill' read 'will'
- 85 Sl. No. 50, col. 5, line 1, for 'receiv.' read 'received'
- 86 Sl. No. 51, col. 3, part (c), line 4, for 'proceed' read 'proceeded'
- 86 Sl. No. 52, col. 3, lines 5-6, for 'Schedneed' read 'Scheduled'
- 87 Sl. No. 55, col. 3, line 5, for 'have' read 'has'
- 88 Sl. No. 56, col. 2, line 2, for '3-12-75' read '3-12-74'
- 88 Sl. No. 58, col. 3, line 2 from bottom, for 'and any toward' read
 'if any, towards'
- 89 Sl. No. 59, col. 2, line 2, for '17-12-75' read '17-12-74'
- 98 Line 9, after 'that' delete 'the'
- 98 Lines 21-22, for 'recommendaion' read 'recommendation'
- 98 Line 22, ~~to~~ for 'ime' read 'time'
- 103 Line 24, delete 'the'
- 104 Line 8 from bottom, for 'necessary' read 'necessary'

New Delhi:

January 20, 1976

Pausa 30, 1897 (Saka)

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE	(iii)
I. INTRODUCTION	1
II. Sittings of the Committee	1
III. Review of pending assurances pertaining to Twelfth Session of Fifth Lok Sabha	1
IV. Request from the Department of Parliamentary Affairs for dropping of six assurances	2
V. Request from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances	4
VI. Examination of representatives of the Ministries of Education, Social Welfare and Culture and Industry and Civil Supplies	4
VII. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha	18

MINUTES

Minutes of the Fifth Sitting (with Annexures) held on 12th November, 1975	21
Minutes of the Sixth Sitting held on 13th November, 1975	95
Minutes of the Seventh Sitting held on 11th December, 1975	111

APPENDICES

APPENDIX—I : Answer to Unstarred Question No. 114 dated the 22nd July, 1974 regarding teachers working on <i>ad-hoc</i> basis in Government Schools in Delhi	112
APPENDIX—II : Answer to Unstarred Question No. 2280 dated the 12th August, 1974 regarding institutions awarding degree of Shastri	113
APPENDIX—III : Answer to Unstarred Question No. 344 dated the 24th July, 1974 regarding applications from Foreign Companies for Import Licences	114
APPENDIX—IV : Statement showing position of assurances pertaining to Fourth and Fifth Lok Sabha	115

PARLIAMENT LIBRARY
 (Library & Reference Service)
 Central Govt Publications
 Acc. No. B. 44043(2)
 Date. 30-1-75

**PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1975-76)**

Shri B. K. Daschowdhury—*Chairman*

2. **Shri Syed Ahmed Aga**
3. **Shri Jagadish Bhattacharyya**
4. **Shri Narendra Singh Bisht**
5. **Shri G. C. Dixit**
6. **Shri Samar Guha**
7. **Shri B. R. Kavade**
8. **Shri Kinder Lal**
9. **Shrimati T. Lakshmikanthamma**
10. **Shri Sarjoo Pandey**
11. **Shri Mulki Raj Saini**
12. **Shri P. M. Sayeed**
13. **Shri Ramshekhar Prasad Singh**
14. **Shri Satyendra Narayan Sinha**
15. **Shri K. Subravelu**

SECRETARIAT

Shri P. K. Patnaik—*Additional Secdetary.*

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

REPORT

I. Introduction

1. The Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report of the Committee.

2. The Committee was constituted on the 1st June, 1975.

II. Sitzings of the Committee

3. The Committee held three sittings on the 12th and 13th November and 11th December, 1975. At the sitting held on the 12th November, 1975, the Committee considered the following items:

- (i) Review of pending assurances pertaining to Twelfth Session of Fifth Lok Sabha;
- (ii) Request from the Department of Parliamentary Affairs for dropping of six assurances; and
- (iii) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.

4. At their sitting held on the 13th November, 1975, the Committee took oral evidence of the representatives of the Ministry of Education, Social Welfare and Culture and Ministry of Industry and Civil Supplies in regard to the delay in implementation of three assurances.

5. At their sitting held on the 11th December, 1975, the Committee considered and adopted their Fourteenth Report.

6. The conclusions arrived at by the Committee on the above matters are set forth in the Minutes of the aforesaid sittings of the Committee which are appended to and form part of this Report.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:

III. Review of pending assurances pertaining to Twelfth Session of Fifth Lok Sabha

7. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok

Sabha. If Government foresee any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

8. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than three months old. These pending assurances are being reviewed by the Committee in convenient batches.

9. At their sitting held on the 12th November, 1975, the Committee reviewed 152 pending assurances pertaining to Twelfth Session of Fifth Lok Sabha (details given in Annexures—I and II to the Minutes of the sitting held on 12th November, 1975).

10. During the course of review, the Committee noted that Government have requested for extension of time in 110 cases as indicated in Annexures—I and II to Minutes of the sitting held on the 12th November, 1975.

11. The observations or recommendations of the Committee in respect of each case have been indicated in the relevant Minutes. Considering the reasons advanced by the Government, the Committee agree to grant extension of time in cases wherever requested upto the period indicated under the relevant item in those Minutes. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended dates approved by the Committee.

12. The Committee are constrained to point out again that in several cases no follow up action was taken by the Ministry/Department concerned after the assurances were given on the floor of the House. In these cases, the Government have neither implemented the assurance nor reported to the Committee about the action taken or progress made in the matter of collection of the required information. They also did not care to seek extension of time within the prescribed period of three months for implementation of the assurance. The Committee would like the Ministries/Departments concerned to take careful note of the assurances given on the floor of the House and pursue them vigorously. They should also keep the Committee informed from time to time of the action taken and progress made in this respect.

IV. Request from the Department of Parliamentary Affairs for dropping of six assurances

13. The Committee have considered the request made by the Government for the dropping of the following six assurances relating to the Reports of the Tariff Commission:—

- (1) Assurance arising out of the reply given on 13-5-1970 to Unstarred Question No. 9495 by Sarvashri Suraj Bhan and Yajna Datt Sharma.

- (2) Assurance arising out of the reply given on 26-8-1970 to Unstarred Question No. 4004 by Shri Mangalathumadam.
- (3) Assurance arising out of the reply given on 30-6-1971 to Unstarred Question No. 3469 by Sarvashri N. K. Sanghi, Jyotirmoy Bosu and Sat Pal Kapur.
- (4) Assurance arising out of the reply given on 30-11-1971 to Unstarred Question No. 2252 by Shri H. K. L. Bhagat.
- (5) Assurance arising out of the reply given on 16-5-1972 to Unstarred Question No. 6324 by Shri G. Y. Krishnan.
- (6) Assurance given on 30-7-1973 during discussion on Calling Attention Notice regarding reported hundred per cent increase in the price of nylon and artificial yarn.

14. The Committee have perused the reasons given by the Government for dropping of the above six assurances. It had been represented by the Ministry of Commerce that these assurances related to the reports of the Tariff Commission on the price structure of man-made cellulosic and non-cellulosic fibres and yarns. The validity of the prices recommended by the Tariff Commission in their report on nylon filament yarn and polyester fibre, for Viscose Fibre filament yarns and for Viscose Spun yarn expired on 31-12-74. The Ministry had further represented that because of the following structural changes that have taken place in the artsilk industry since the submission of the reports, the recommendations of the Commission have become out-dated:—

- (i) Increase in capacity, particularly in synthetic fibre/yarn industry.
- (ii) Present demand recession and accumulation of stocks of fibres and yarns which are being sold below the prices agreed to between the spinners and weavers.
- (iii) Oil crisis and high rate of inflation during the last two years.

15. After considering various aspects of the matter and the reasons advanced by the Government, the Committee have come to the conclusion that they are unable to agree to the proposal for dropping of these assurances. They are of the view that the assurances should have been implemented before the validity of the prices expired on 31st December, 1974. They desire that the assurances should now be fulfilled to the extent possible expeditiously.

V. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.

16. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances. After examining the reasons advanced by the Ministries concerned, the Committee grant extension of time upto the period shown against each case in Annexure-III to the Minutes of the sitting held on the 12th November, 1975. The Committee desire that the Ministries concerned should ensure implementation of these assurances by the extended date.

VI. Examination of representatives of the Ministries of Education, Social Welfare and Culture and Industry and Civil Supplies.

17. The Committee examined representatives of the Ministry of Education, Social Welfare and Culture, and Ministry of Industry and Civil Supplies in regard to delay in implementation of the following three assurances which had been pending for considerable periods of time:

- (1) Assurance arising out of the reply given to Unstarred Question No. 114 on the 22nd July, 1974 regarding teachers working on *ad hoc* basis in Government Schools in Delhi;
 - (2) Assurance arising out of the reply given to Unstarred Question No. 2280 on the 12th August, 1974 regarding institutions awarding Degree of Shastri; and
 - (3) Assurance arising out of the reply given to Unstarred Question No. 344 on the 24th July, 1974 regarding applications from foreign companies for Import Licences.
- (i) Delay in implementation of the assurance given in reply to Unstarred Question No. 114 on the 22nd July, 1974 regarding teachers working on *ad-hoc* basis in Government Schools in Delhi.

18. In regard to the delay in implementation of the assurance given in reply to Unstarred Question No. 114 on the 22nd July, 1974 (Appendix-I) regarding teachers working on *ad hoc* basis in Government Schools in Delhi, the Committee examined representatives of the Ministry of Education, Social Welfare and Culture.

19. The Committee have been informed that the Ministry of Education, Social Welfare and Culture requested through the Department of Parliamentary Affairs for the extension of time-limit upto

30th November, 1975 for implementation of the assurance. The following reasons had been advanced by the Ministry.

"The matter has been pursued vigorously with the Delhi Administration but it appears that they would require some more time to collect the information in respect of *ad hoc* teachers appointed by them, the number of which is quite substantial. In order to prepare a complete and satisfactory statement in fulfilment of the assurance, some specific information in the matter has been called for from the Delhi Administration as the problem of *ad hoc* teachers under them has assumed rather serious proportion."

20. This assurance was reviewed by the Committee along with other pending assurances of Eleventh Session of Fifth Lok Sabha at their sitting held on the 3rd October, 1975. The Committee had observed *vide* their Thirteenth Report, Fifth Lok Sabha as under:

"The assurance was given on 22nd July, 1974 and was pending implementation for over a year. The Committee were surprised to note that an extension of time upto 30th November, 1975 had been requested by the Government. As the information was to be collected locally from the Delhi Administration, the Committee desired to know in detail the reasons for delay in implementation of the assurance. The Committee, therefore, decided to hear the representatives of the Ministry of Education, Social Welfare and Culture before taking a final decision regarding request for extension of time."

21. When asked whether there were any further points to be clarified in addition to what had been stated in the factual note submitted to the Committee regarding reasons for delay in implementation of the assurance, the representative of the Ministry of Education, Social Welfare and Culture stated:

"We are really sorry that there has been some delay in fulfilling this assurance. It was entirely due to the fact that we wanted to get complete and satisfactory information from the Delhi Administration and for that we were repeatedly writing to them. They did send some material, but they did not straightaway answer the points which had been raised in the question. The answer was somewhat vague and we did not want to send a vague statement to Parliament. So, we were trying to get the correct picture of the whole situation so that we could give convincing and satisfactory answer. In this exercise some delay was involved, and of course we had sought permission for ex-

tension of the date upto November. It was not our intention that it should be delayed any longer. Ultimately we found it was better to answer the questions with whatever material was ready and that was submitted."

22. The Committee pointed out to the representative of the Ministry that the assurance was given on the 22nd July, 1974 and the Department of Parliamentary Affairs wrote to the Committee on the 26th July, 1975 for the first time for extension of time upto 31st August, 1975. When asked why no action was taken by the Ministry from the 22nd July, 1974 to 19th June, 1975 when the Department of Parliamentary Affairs reminded the Ministry, the representative of the Ministry of Education, Social Welfare and Culture stated:

"I am sorry, we should have written to the Department of Parliamentary Affairs immediately after the expiry of three months expressing our inability to fulfil the assurance and should have sought extension. I do submit that there has been a lapse on our part in not having sought the extension earlier. The only explanation that I can give for this lapse is that there was every hope that we would be able to fulfil it within the stipulated time. Some information was in hand and we wanted to get complete information. In this exercise, unfortunately, a timelag occurred and we realise that we have made a mistake in not seeking this extension in time."

23. The Committee regret to note that no follow-up action was taken by the Ministry after the assurance was given on the 22nd July, 1974 and they were also not informed of the progress made in the collection of the information for a long time till they were reminded by the Department of Parliamentary Affairs. The Committee deplore the casual way in which the Government have treated this assurance.

24. When the Committee enquired whether there was any special machinery or cell as in the case of other Departments/Ministries to look into the assurances so that they were implemented within the time schedule of three months, the representative of the Ministry of Education, Social Welfare and Culture stated:

"We have a Parliamentary Unit in the Ministry and they are expected to keep a watch over the implementation of assurances and to remind periodically the various sections about non-fulfilment of assurances. Further, the section

itself is responsible and is expected to keep a watch over all Parliamentary Questions pending in that section and periodically put up the case to the officers and bring it to their attention if there is any difficulty or delay."

25. The Committee pointed out to the representatives of the Ministry of Education, Social Welfare and Culture that the Parliamentary Wing of the Ministry was not working satisfactorily. By way of illustration, the Committee referred to the following questions which had been treated as assurances and were pending for a long time and extension of time asked for had already been over and no follow-up action had been taken by the Ministry:

- (1) USQ. No. 993 dated the 18th November, 1974 regarding conditions for eligibility of private candidates to various University examinations.
- (2) USQ. No. 1950 dated the 25th November, 1974 regarding lectures delivered by U.S. Academicians in Educational Institutions in India.
- (3) USQ. No. 2674 dated the 2nd December, 1974 regarding Educational Institutions and Universities receiving assistance from Ford Foundation.
- (4) USQ. No. 2757 dated the 2nd December, 1974 regarding transfer of teachers in N.D.M.C. Schools.

26. The representative of the Ministry of Education, Social Welfare and Culture, thereupon, assured the Committee that he had taken note of these assurances and would certainly look into them.

27. The Committee also brought to the notice of the representative of the Ministry of Education, Social Welfare and Culture the following observations of the Committee contained in para 50 of their Eleventh Report, Fifth Lok Sabha:

"The Committee, therefore, suggest that each Ministry/Department may consider setting up of a cell, if not already there, under the charge of a responsible officer to coordinate the work relating to assurances and ensure their implementation in time."

28. The Committee would like to emphasize that the Ministry should re-organize and vitalize their cell or machinery meant for pursuing assurances so that the assurances given on the floor of the House are implemented within the stipulated period of three months.

29. The Committee pointed out that even simple information sought through question that related to the Delhi Administration, which was Centrally administered, was not furnished in time though the Ministry was in direct contact with the Delhi Administration. The questions would lose their importance if information sought was not given in time. Moreover, an impression might be created that the Government was trying to avoid giving information to the Members. The representative of the Ministry of Education, Social Welfare and Culture replied:

"It is not at all our intention to deprive the hon. Members any information. We try to make best efforts to supply all the information. As the hon. Chairman has observed, although a cell has been set up in the Ministry of Education, it is not working well. We will, certainly, convey the feelings of the august Committee to the officers concerned who, I am sure, will see that the working of the Cell improves considerably."

The representative of the Ministry further informed the Committee:

"With regard to the first question about *ad hoc* teachers, the Hon'ble Member is right in saying that we are in direct touch with the Delhi Administration. We can ring them up or visit them or ask the officers to come and see us—and all this had been done. Part (a) of the question is simple and we had information about the total number of teachers. These statistics were readily available. Even before notice of the question was received, we had obtained the information from the Delhi Administration. But with regard to (b) and (c), the reply was vague and evasive. Probably they do not have a clear picture of how these teachers were appointed. An *ad hoc* appointment means that anybody can order that so and so may be appointed. So, we do not have a clear picture of how the teachers were appointed and why and against what vacancies and what would have been their qualifications and what are the qualifications now required for regularising them. When an *ad hoc* appointment is made, even a person without the qualifications is appointed. Sometimes the excuse is that there is a leave vacancy and teaching cannot be allowed to suffer and they just appoint a man even without the qualifications. And once a teacher is appointed, there is the human

problem and they may not like to dismiss him or he may bring pressure to stay on. Unfortunately, this happened some years ago. Now the Delhi Administration has stopped such appointments on *ad hoc* basis or, even if they appoint an *ad hoc* teacher, they make sure that the man has the necessary qualifications so that at the time of regularising him there would be no difficulty. This is a sort of an event which happened in the past. They do not have a clear picture and we will have to go into the entire matter in order to give a specific answer. We had received the answer long ago but, as I have said, it was vague and evasive and we did not want to send it to Parliament.

That is the reason why, although the Delhi Administration is close by and we have control over them, we were not able to fulfil this assurance."

30. The Committee pointed out that it appeared that unqualified persons were appointed as teachers on *ad hoc* basis. It was not understood why such persons were appointed as teachers when there was no dearth of qualified people. The Member asked the question with a view to knowing why those teachers were not confirmed even after five years. It appeared that those teachers were working for five years without any posts and they were unqualified.

31. Explaining the background of ad-hoc appointments, the representative of the Ministry of Education, Social Welfare and Culture stated:

"These *ad hoc* appointments were made some years ago and this was particularly because of the fact that among women teachers there was a shortage of qualified teachers.

An appointment is made against some existing vacancy: the vacancy could be a leave vacancy or the vacancy may be vacancy created temporarily—sometimes, to tide over additional work, they may create a temporary post and appoint a person on temporary basis—or there may be a regular vacancy also and sometimes they are not able to get the right type of person and so appoint someone to hold the post so that the teaching work is carried on. In the middle of an academic year it would be difficult for any school to manage without a teacher because the children will complain and the parents will complain that they are not taught the subject. So, they have to make an *ad hoc*

appointment—and this is what happened. Over the five years, 300 to 400 teachers were appointed and those who have the qualifications for being regularised have been regularised. It is not a fact that they have not been regularised. In the Recruitment Rules, certain minimum qualifications have been laid down for regularising persons. Those fulfilling qualifications have been regularised and, those who do not fulfil them, the Delhi Administration has given more time to acquire the qualifications. If a person does not have a Diploma in Teaching, he is given two or three years' time, within which period he has to acquire the qualification. In that way, they postpone regularisation until the person gets the qualification. If he still does not acquire the qualification, they will have to terminate his services or keep him again on *ad hoc* basis. This is an Administrative problem."

32. Answering a query whether all the 400 teachers were without teaching qualifications, the representative of the Ministry stated:

"Some were not having the teaching qualifications. Then, there are certain posts for which they must have an M.A. Degree; they may not have had this Degree. I have not gone into all the details. If you want this information, I can obtain it and furnish it to you, giving an analysis of the 400 cases. This is what we wanted to get before giving our reply as to the reasons for not regularising them. Each case is different; we cannot make one general statement as to what has been the situation."

33. The Committee referred to the Delhi School Education Bill which became an Act in 1974. It was pointed out that during the course of discussion on the Bill, the matter was thoroughly discussed. In regard to qualifications and other things, it was decided that things should be done on merit. Clarifying the position, the representative of the Ministry of Education, Social Welfare and Culture stated:

"After the enactment of this Bill, things have been streamlined. Nobody can be appointed now, unless the person has the requisite qualifications. That is why I had made the statement that the system of *ad hoc* appointments has been suspended. It has given rise to administrative problems. They have now realised that we should not appoint persons on *ad hoc* basis. Before that, there was the

Delhi Education Code, even under which there were certain rules in regard to qualifications for different categories of teachers. In fact, in the Delhi Education Code, there were some rules and we have adopted most of them, with certain necessary modifications. These appointments were made quite some time ago even before the enforcement of the Delhi Education Act. We are now trying to regularise them, so that the problem is solved once for all and we do not have to face such a situation any more."

34. The Committee pointed out to the representative of the Ministry that the Member wanted to have simple information through his question about the number of teachers who were working on *ad hoc* basis in Government Schools in Delhi and the reasons for which they have not been regularized though some of them completed more than five years of service. There had been unusually long delay in furnishing the information to the House. The representative of the Ministry of Education, Social Welfare and Culture thereupon stated:

"As a Ministry which is answerable to the Parliament, we really wanted to know why these appointments were made and why unqualified people were appointed. We wanted to know the reasons first, because somebody might ask for them. Again, we wanted to know why it has taken so long, because we should satisfy ourselves, as a Ministry, as to why this kind of a situation had arisen. In this kind of a sincere exercise to probe into this matter, this delay has occurred. There has been continuous correspondence between us and the Delhi Administration. The latter have not sat over it. They gave some reply; but again, this has not been to the point. Ultimately, we decided to have a discussion on it. That is what I did, when I prepared the final reply. I sat with the Director of Education and discussed the matter and decided about the reply."

35. The Committee have now been informed that the required information had since been sent to the Department of Parliamentary Affairs on the 30th October, 1975 for being laid on the Table of the House in the next Session.

36. The Committee regret to point out that the Government have taken unusually long time in furnishing the required information in fulfilment of the assurance. They would like to reiterate their earlier recommendation contained in para 50 of their Eleventh Report and also referred to in para 27 of this Report that the

Ministry should reorganize their special cell and put it under the charge of a responsible officer to ensure that all assurances are implemented within the stipulated period of three months. The Committee further desire that the Ministry should take seriously the question of implementation of assurances and apprise the Committee from time to time about the progress made in collection of the information in fulfilment of the pending assurances.

(ii) *Delay in implementation of the assurance given in reply to Unstarred Question No. 2280 on the 12th August, 1974 regarding institutions awarding the degree of Shastri*

37. In regard to the delay in implementation of assurance given in reply to Unstarred Question No. 2280 on the 12th August, 1974 (Appendix-II) regarding institutions awarding the degree of Shastri, the Committee examined representatives of the Ministry of Education, Social Welfare and Culture.

38. The Committee have been informed that the Ministry of Education, Social Welfare and Culture requested through the Department of Parliamentary Affairs for the extension of time-limit for the implementation of the assurance upto 30th November, 1975. The following reasons were advanced by the Ministry:

“The Ministry had addressed all the State Governments and Universities to furnish the necessary information in the matter and in spite of repeated reminders, the Ministry are yet to receive the replies from 8 State Governments and 16 Universities. The Ministry are again persuading them to expedite their replies.”

39. The assurance was reviewed by the Committee along with other pending assurances of Eleven Session of Fifth Lok Sabha at their sitting held on 3rd October, 1975. The observations of the Committee are as under:

“The assurance was given on 12-8-74 and was pending implementation for over one year. The Committee were surprised to note that an extension of time upto 30-11-75 had been requested by the Government. As the information desired was of a simple nature, the Committee desired to know the difficulties, faced by the Government in collecting the information. In order to know the reasons in detail for delay in collecting the information, the Committee decided to hear the representatives of the Ministry of Education, Social Welfare and Culture before arriving at a decision in the matter.”

40. Explaining the reasons for long delay, the representative of the Ministry of Education, Social Welfare and Culture informed the Committee as under:

"This information had to be collected from all the institutions; and they are spread all over India. The question does not also indicate the subjects of the Shastri degree. So, the information had to be collected from the various institutions and the State Governments and it had to be couched in very general terms. We have been at it, reminding them again and again and collecting the information. We have also sought extension of time from the hon. Committee upon 30th November. Meanwhile we got the complete information and we have answered with full details. The delay was entirely due to the fact that the information had to be collected from the different institutions which could possibly be awarding the degree. We cannot reply unless we get authentic information either from the institutions or from the State Governments. I would submit most respectfully to the Committee that it would be wrong on our part to give any information based on conjecture."

41. The Committee feel that if the Ministry cannot furnish straightaway information re: courses of study conducted in the various Universities/institutions, then there is something basically wrong in the working of the Ministry. The Committee desire that such simple information should be readily available in the Ministry. If information in respect of important subjects is not readily available, immediate steps may be taken to collect the same.

42. It was also pointed out by the Committee that the question was put on the 12th August, 1974 and on the 11th November, 1974; the prescribed period of three months was over, but the request for extension of time was made only on the 5th June, 1975. It was strange as to what the Parliamentary wing of the Ministry was doing during the intervening period. When the replies were not received from certain State Governments, why was it not considered proper to have correspondence at a higher level with the State Governments.

43. Explaining the position in regard to the above points, the representative of the Ministry of Education, Social Welfare and Culture replied as under:

"I regret that it did not occur to us to go up to the level of Ministers. But, at the level of the Secretariat, we did go up to the Heads of Bureau level. The other point which has

been mentioned by the hon. Chairman, about the collection of statistics, I think, is a very important point and I cannot but admit our comparative lapse on this point. Recently, our Minister has been emphasising this point very much that proper statistics should be collected and that the Ministry should be in a position to offer a sort of consultancy service at short notice. But, this is not the position just now. We are very much trying to do it. I would assure the hon. Committee that we will take note of hon. Committee's observations and that we will try to do our best to ensure this position."

44. When asked whether the necessary information was not available with the University Grants Commission in regard to all the institutions and Universities which award the degree of Shastri as they would not be able to award this degree without getting the prior approval of the Commission, the representative of the Ministry of Education, Social Welfare and Culture stated:

"We did not ask the U.G.C. Let me admit straightaway. Somehow it did not occur to us and we just asked the States."

45. The Committee have now been informed that the necessary information has since been compiled by the Ministry and a statement fulfilling the assurance has been sent to the Department of Parliamentary Affairs for being laid on the Table of the House in the next Session.

46. In conclusion, the Committee would like to emphasise that assurances of this nature should be dealt with by the Ministry of Education, Social Welfare and Culture in all seriousness. Replies to the questions should be drafted by the departmental officials concerned in a manner that can give some information readily. If this is not possible, at least they should take care and make earnest attempts from stage to stage to get the information quickly from the authorities concerned. The Committee deplore the tendency on the part of the Ministry to keep silent for a period of six to nine months without informing the Committee of the progress made in collecting the information or without asking for extension of time for fulfilling the assurance.

(iii) *Delay in implementation of the assurance given in reply to Unstarred Question No. 344 on the 24th July, 1974 regarding applications from foreign companies for import licences.*

47. The Committee examined the representatives of the Ministry of Industry and Civil Supplies in regard to the delay in implemen-

tation of the assurance given in reply to Unstarred Question No. 344 on the 24th July, 1974 (Appendix III) regarding applications from foreign companies for import licences.

48. Explaining the reasons for delay in the implementation of the above assurance, the representative of the Ministry of Industry and Civil Supplies stated as under:

“As far as this assurance is concerned, I am sorry there has been considerable delay. I will explain the reasons therefor. But I want to give you the assurance that we have got the reply ready. We have put it up to the Ministers and I hope within a week/ten days we would be able to supply the material and fulfil the assurance.

About the reasons for delay, the question pertains to import licences granted to foreign firms. There are 18 licensing offices of the CCI&E all over the country which issue import licences. There are sub-offices. They do not keep the information according to the required classification. This is kept category-wise: established importers, actual users, for capital goods licences, etc. So when the question was about import licences issued to foreign firms, we had to write to the CCI&E to collect the information. He had to write to these 18 different zonal authorities. They did not know how to collect this information. So we had to give them a list of foreign firms. Then they had to do a manual checking with the list of licences issued to all the firms which had been listed. It was on that basis that we could get the information. Otherwise, we would have had to give you incomplete information, which we did not want. Hence the collection of this material has taken considerable time for which we are very sorry. But the nature of the question and the way in which the material is kept was such that inevitably it took some time. As I said, we have compiled the information and put it up to the Ministers, and within a week/ten days hope to fulfil the assurance.”

49. The Committee enquired whether there was any system for collecting such information weekly, fortnightly, monthly or quarterly indicating what were the import licences issued to various firms category-wise say upto Rs. 10,000 so much, upto Rs. 50,000 so much, upto Rs. 1 lakh so much, upto Rs. 2 lakh, so much all these being kept in different registers in a classified manner and whether the import licences were given to big firms, monopoly firms, foreign firms, etc.

50. The representative of the Ministry of Industry and Civil Supplies clarified the position as under:

"The latter is not the normal manner of classification. The CCI&E does have a system of classification. This is published with a certain time lag. There is a weekly printed publication giving details of import licences issued. This gives only the names of the firms and the import licence number and value. It is just a record. In the CCI&E's office they do maintain a classification by category of licences; that is to say, licences issued to established importers so much, licences issued to actual users so much, licences issued for capital goods, heavy electrical plants etc. so much, licences issued for certain purposes like public sector undertakings etc. This type of classification by users is kept. Also they do keep a track of licences issued by value. But they are not cross-classified. That is to say, one set would be only by the end-user, another by value, less than Rs. 10,000, less than Rs. 50,000, less than Rs. 1 lakh etc. I am not very certain and am speaking from memory; they do keep record of the number and value of licences having value upto 10,000, 50,000, 1,00,000. Beyond that, they say above such and such. Also they keep a classification of licences issued in favour of large units and small scale units, but they have not so far been required to keep a separate classification according to whether it is a foreign firm or a large house for the reason that this would impose an additional work. The basic classification being done at the licensing office stage is sent to the statistical office who computerise it and publish it. The licensing authority would not have this type of information. It would also be a matter of judgement because the list of, let us say, MRTP houses keep changing from time to time. The man who issues the licences has to keep the data and classify it in a certain manner. If he has to keep the data according to the classification of foreign firm, there are a very large number of foreign firms. He will have to use the check list every time. He will have to spend so much time that there will be delay in issue of licences. So normally they do not keep this type of classification. It was only when an assurance was given in Parliament that we asked them to compile this information and they had to do it over and above their normal work. Hence this is one area where we did not have the data ready."

51. The Committee pointed out to the representative of the Ministry of Industry and Civil Supplies that the question came up in Lok Sabha on the 8th May, 1974 and it was followed by another question on 24th July, 1974. It meant that complete information should have been obtained by the 24th October, 1974 at the latest, i.e., within three months of giving of the assurance in the case of the latter question. The Ministry asked for extension of time on the 16th September, 1974 upto 24th April, 1975. The Ministry should have come up earlier saying that certain difficulties were being faced in the completion of the information asked for. In this connection, the representative of the Ministry of Industry and Civil Supplies stated as under:

"I am sorry; I apologise. The Chief Controller of Imports and Exports is under the Ministry of Commerce, administratively. We have to request another Ministry to compile information for us. We had been hopeful that the information would be compiled within the stipulated time, or at the latest within three or four weeks thereafter. We went on sending reminders and it is only when the Chief Controller of Imports and Exports threw up his hands and explained the difficulties involved, that we really woke up to the fact that we would need a lot more time. First of all we had to compile a list of foreign firms and the licensing authorities in 18 different offices had to go through that, it inevitably took time. We have taken a lot of time, but this is basically what has been compiled by 18 different offices of the Chief Controller of Imports and Exports at a lower level."

52. The Committee are surprised to note that though the period of extension was long over, the Government have not implemented the assurance as yet. They have also not cared to ask for further extension.

53. The Committee are constrained to point out that the Parliamentary Branch or cell in the Ministry of Industry and Civil Supplies is not functioning well as is evident from the fact that the question was asked on the 8th May, 1974 and revived further on the 24th July, 1974 and it was only on the 16th September, 1974 that the Department of Parliamentary Affairs requested for extension of time upto the 24th April, 1975. Thereafter, the Government remained silent. It appears that they have not made earnest and vigorous efforts to implement the assurance after asking for extension of time. The Committee, therefore, urge that the Minis-

try should undertake a fortnightly review of pending assurances at appropriate level so that progress with regard to implementation of the assurances is watched by the superior officers and suitable action taken for the expeditious implementation of the assurances given on the floor of the House.

VII. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

54. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 11th December, 1975 is given at Appendix-IV [Part (i) and Part (ii) respectively]. The position indicated in the statement is the same as shown in the statements appended to the Twelfth and Thirteenth Reports, as no statements in fulfilment of assurances have been laid on the Table of Lok Sabha nor further assurances given thereafter. The Committee once again urge upon the Ministries concerned to make earnest and vigourous efforts to implement the pending assurances at the earliest.

B. K. DASCHOWDHURY,

Chairman,

Committee on Government Assurance.

NEW DELHI;

Chairman,

December 11, 1975.

~~*Committee on Government Assurances.*~~

Agrahayana 20, 1897 (Saka).

MINUTES

MINUTES

Fifth Sitting

The Committee sat on Wednesday, the 12th November, 1975 from 14.30 hours to 16.45 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Jagadish Bhattacharyya
4. Shri Narendra Singh Bisht
5. Shri G. C. Dixit
6. Shri B. R. Kavade
7. Shri Kinder Lal
8. Shrimati T. Lakshmikanthamma
9. Shri Sarjoo Pandey
10. Shri Mulki Raj Saini
11. Shri Satyendra Narayan Sinha
12. Shri K. Subravelu.

SECRETARIAT

Shri S. N. Khanna—*Senior Examiner of Questions.*

Review of pending assurances pertaining to Twelfth Session, Fifth Lok Sabha

MEMORANDUM No. 106

4. The Committee took up for consideration Memorandum No. 106 (Item Nos. 1—85) for the purpose of reviewing certain assurances pertaining to Twelfth Session of Fifth Lok Sabha (details given in Annexure-I).

*Paras 2-3 relate to other matters and have accordingly been omitted.

The observations or recommendations made by the Committee serialim on the 85 pending assurances are as under:

Sl. No. 1:—The Committee considered the request for extension of time upto 30th November, 1975 and agreed to grant it.

Sl. No. 2:—The Committee noted that the Government had neither implemented the assurance nor have they approached the Committee for extension of time for implementation of the assurance. The Committee had also not been informed of the progress made in the matter of collection of the required information. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 3:—The assurance was given on the 18th November, 1974. The Committee considered the request made on the 24th October, 1975 for extension of time upto 1st February, 1976 and agreed to grant it. They, however, wanted to know the reasons why request for extension of time was not made earlier, i.e. within three months of giving the assurance.

Sl. No. 4:—The Government had requested for extension of time upto 8th December, 1975. The Committee agreed to grant the extension.

Sl. No. 5:—Request for extension of time upto 30th April, 1975 had been received from the Government. No further extension had been requested. As the period of extension was already over and the information required to be collected was of a simple nature, the Committee decided to hear the representatives of the Ministry of Agriculture and Irrigation regarding the reasons in detail for the non-implementation of the assurance.

Sl. No. 6:—An extension of time upto 31st August, 1975 had been requested. No further extension had been asked for nor any explanations given for the non-implementation of the assurance. The Committee wanted to know the progress made in the collection of the information and desired that the assurance should be implemented without further delay.

Sl. No. 7:—The Government had requested for extension of time upto 31st December, 1975. The Committee agreed to grant the extension.

Sl. No. 8:—An extension of time upto 22nd August, 1975 had been requested. No further extension had been asked for. As the period of extension was already over, the Committee desired to know the reasons for delay in implementation of the assurance.

Sl. No. 9:—The Government had requested for extension of time upto 8th December, 1975. The Committee agreed to grant the extension.

Sl. No. 10:—The Committee noted that the Government have not approached the Committee for extension of time for the implementation of the assurance nor had they been informed of the progress made. The Committee expressed their displeasure over the long delay and desired that the assurance should be implemented expeditiously.

Sl. No. 11:—The Committee noted that the assurance had been pending for a long time though the information had to be obtained from only one State, namely Rajasthan. They were also surprised that the Government have neither approached the Committee for extension of time for the implementation of the assurance nor had they been informed of the progress made. The Committee took serious view of the non-implementation of the assurance and desired that it should be implemented expeditiously.

Sl. No. 12:—The Committee considered the request for extension of time upto 31st December, 1975 and agreed to grant it.

Sl. No. 13:—The Committee considered the request for extension of time upto 31st December, 1975 and agreed to grant it.

Sl. No. 14:—The Committee considered the request for extension of time upto 15th November, 1975 and agreed to grant it.

Sl. No. 15:—Request for extension of time upto 30th September, 1975 had been received from the Government. As the period of extension had expired, the Committee wanted to know why further extension had not been requested and desired that the assurance should be implemented expeditiously.

Sl. No. 16:—The Committee noted that neither the required information has been placed on the Table of the House nor an extension of time requested for. The Committee took serious view of the matter. They desired to know the progress made in collection of the information and the reasons for delay.

Sl. No. 17:—No extension of time had been requested in this case. The Committee wanted to know the reasons for delay and the progress made in the collection of the requisite information. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 18:—The Government had requested for extension of time upto 15th November, 1975. The Committee agreed to grant the extension.

Sl. No. 19:—An extension of time upto 30th September, 1975 had been requested. The period of extension was already over. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 20:—The Committee felt that the Government could at least give information in reply to part (a) of the question, i.e. whether any representation had been received regarding misuse of power and misappropriation of funds by certain officials of the Cotton Corporation of India. They were surprised to note that the Government have not approached the Committee for extension of time for the implementation of the assurance nor had they been informed of the progress made. The Committee, therefore, decided to hear the representatives of the Ministry of Commerce in order to know the reasons in detail for the delay in implementation of the assurance.

Sl. No. 21:—An extension of time upto 30th September, 1975 had been requested by the Government in this case. No further extension had been asked for nor any explanations given for non-implementation of the assurance. As the period of extension was already over and the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Commerce regarding the reasons in detail for the non-implementation of the assurance.

Sl. No. 22:—The assurance had been partly implemented *vide* statement laid on the Table of the House on 7th August, 1975. The Government had requested for extension of time upto 1st November, 1975 for laying rest of the information on the Table of the House. As the period of extension was already over, the Committee desired that the rest of the information should be furnished at the earliest.

Sl. No. 23:—The Government had requested for extension of time upto 19th November, 1975. The Committee agreed to grant the extension.

Sl. No. 24:—The Committee had considered the request made by the Government for the dropping of the assurance at their sitting held on 22nd August, 1975. The Committee noted that the "Urdu Committee" had been appointed in 1972 and desired to know the present stage of deliberations of the Committee and the date by which the report was likely to be submitted by them to the Government.

Sl. No. 25:—An extension of time upto 31st October, 1975 had been requested. As the period of extension was over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 26:—An extension of time upto 31st August, 1975 had been requested by the Government in this case. No further extension had been sought for. The Committee desired to know the reasons for delay in implementation of the assurance.

Sl. No. 27:—An extension of time upto 30th April, 1975 had been requested. No further extension had been asked for. The Committee desired to know the reasons for delay in implementation of the assurance and what action had been taken so far in the matter.

Sl. No. 28:—An extension of time upto 30th June, 1975 had been requested. No further extension had been asked for. The period of extension was over. The Committee expressed their displeasure on the delay in the implementation of the assurance and desired that it be implemented without any further delay.

Sl. No. 29:—An extension of time upto 30th September, 1975 had been requested. No further extension had been asked for. The Committee were distressed to note that the Government had taken unduly long time to collect the information locally from the New Delhi Municipal Committee. They desired that the assurance should be implemented expeditiously.

Sl. No. 30:—The Committee considered the request for extension of time upto 31st December, 1975 and agreed to grant it.

Sl. No. 31:—An extension of time upto 30th October, 1975 had been requested. The Committee felt that Government had taken unusually long time to implement the assurance. As the period of extension was over, the Committee decided to watch implementation of the assurance.

Sl. No. 32:—The Government had requested for extension of time upto 31st December, 1975. The Committee agreed to grant the extension.

Sl. No. 33:—The assurance had neither been implemented nor any extension requested by the Government. The steps taken by the Government to collect the information had also not been communicated to the Committee. The Committee felt that the delay in furnishing the information to the House forfeited the purpose of the question, as Members were interested in knowing the amount of compensation paid. The Committee regretted the casual manner in which the Government had treated this assurance. The Committee, therefore, decided to hear the representatives of the Ministry of Energy regarding the reasons in detail for the non-implementation of the assurance.

Sl. No. 34:—No extension had been requested in this case. The Committee expressed their displeasure that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 35:—The assurance had neither been implemented nor any extension requested by the Government. The Committee deprecated the casual manner in which the Government had treated this assurance. The Committee, therefore, decided to hear the representatives of the Ministry of Energy in order to know the reasons in detail for the non-implementation of the assurance.

Sl. No. 36:—The assurance had neither been implemented nor any extension requested by the Government. The Committee wanted to know the reasons in detail for the non-implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 37:—An extension of time upto 30th June, 1975 had been requested. The period of extension was already over. No request for further extension of time was made nor reasons for delay communicated. The Committee desired that the assurance be implemented without any further delay.

Sl. No. 38:—No extension had been requested in this case. The Committee were surprised that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee deplored inaction on the part of the Government and urged urgent steps to implement the assurance expeditiously.

Sl. No. 39:—No extension had been requested in this case. The Committee were surprised that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 40:—No extension of time had been requested in this case nor any intimation with regard to the action taken to implement the assurance had been communicated to the Committee. The Committee wanted to know the reasons for delay and desired that the assurance be implemented without any further delay.

Sl. No. 41:—The assurance had neither been implemented nor any extension requested by the Government. The Committee were surprised over the casual manner in which the Government had treated this assurance. The Committee wanted to know the reasons for delay for the non-implementation of the assurance and desired that it should be implemented expeditiously.

Sl. No. 42:—The Government had requested for extension of time upto 31st August, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 43:—The assurance had neither been implemented nor any extension requested by the Government. The Committee regretted that Government had not been able to collect the information of a simple nature over a period of about one year. The Committee desired that the assurance should be implemented without any further delay.

Sl. No. 44—A request for extension of time upto 15th December, 1975 had been received from the Government. The Committee agreed to grant the extension.

Sl. No. 45:—A request for extension of time upto 20th December, 1975 had been received from the Government. The Committee felt that the information required to be furnished to the House should have been in the knowledge of Government in the normal course. The Committee, however, agreed to grant the extension upto 20th December, 1975.

Sl. No. 46:—The Government had requested for extension of time upto 15th November, 1975. The Committee agreed to grant the extension.

Sl. No. 47:—No request for extension of time had been received from Government in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 48:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on the 28th February, 1975. The Government had requested for extension of time upto 31st December, 1975, for furnishing rest of the information. The Committee agreed to grant the extension.

Sl. No. 49:—The assurance had neither been implemented nor any extension requested by the Government. The Committee were dismayed over the casual manner in which the Government had treated this assurance. The Committee wanted to know the reasons in detail for the non-implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 50:—An extension of time upto 31st October, 1975 had been requested. The period of extension was over. The Committee desired to know the reasons for delay in implementation of the assurance.

Sl. No. 51:—An extension of time upto 30th September, 1975 had been requested. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 52:—The Government had requested for extension of time upto 31st July, 1975. The period of extension was already over. The Committee wanted to know the reasons in detail for the non-implementation of the assurance and desired that the assurance should be implemented without any further delay.

Sl. No. 53:—The assurance had neither been implemented nor any progress intimated in regard to the implementation of this assurance. The Committee expressed their displeasure in the manner in which the assurance had been treated by Government. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 54:—The Government had requested for extension of time upto 31st October, 1975. The period of extension was already over. The Committee desired that the assurance be implemented without any further delay.

Sl. No. 55:—The Committee noted that the assurance had been partly implemented *vide* statements laid on the Table of the House on the 10th April and 21st July, 1975, respectively. The Government had requested for extension of time upto 5th December, 1975 for supplying the rest of the information. The Committee agreed to grant the extension.

Sl. No. 56:—The Government had requested for extension of time upto 31st August, 1975. The period of extension was already over. The Committee wanted to know the reasons for delay and desired that it be implemented expeditiously.

Sl. No. 57:—No extension had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 58:—No extension had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 59:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 21st July, 1975. A request for extension of time upto 5th September, 1975 had been received for implementing assurance in full. The period of extension was already over. The Committee desired that the rest of the information should be furnished to the House at the earliest.

Sl. No. 60:—No extension had been requested in this case. The Committee regretted that no progress with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the information was to be collected in respect of one year only, the Committee felt that it should not have taken such a long time to furnish the information. The Committee desired that the assurance be implemented without any further delay.

Sl. No 61:—The Government had requested for extension of time upto 13th September, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 62:— The Government had requested for extension of time upto 31st December, 1975. The Committee agreed to grant the extension.

Sl. No. 63:—The assurance had neither been implemented nor any extension requested by the Government. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee deplored the attitude of the Government with regard to this assurance and desired that it should be implemented without further delay.

Sl. No. 64:—The Government had requested for extension of time upto 30th August, 1975. The period of extension was already over. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 65:—The Government had requested for extension of time upto 13th September, 1975. The period of extension was already over. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 66:—The Government had requested for extension of time upto 31st October, 1975. As the period of extension was already over, the Committee decided to watch implementation of the assurance.

Sl. No. 67:—The Government had requested for extension of time upto 31st October, 1975. As the period of extension was already over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 68:—The Government had requested for extension of time upto 30th September, 1975. No further extension had been requested. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 69:—No extension had been requested in this case. The Committee expressed their displeasure that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented without any further delay.

Sl. No. 70:—The Government had requested for extension of time upto 30th September, 1975. The period of extension was already over. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 71:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 4th August, 1975. request for extension of time upto 30th November, 1975 had been received for supplying rest of the information. The Committee agreed to grant the extension.

Sl. No. 72:— The Government had requested for extension of time upto 21st November, 1975 for the implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 73:—An extension of time upto 31st October, 1975 had been requested. As the period of extension was over, the Committee desired to know the progress and the reasons for delay.

Sl. No. 74:—An extension of time upto 22nd August, 1975 had been requested. No further extension had been requested. As the period of extension asked for was already over, the Committee desired to know the progress made and the reasons for delay.

Sl. No. 75:—The Government had requested for extension of time upto 4th September, 1975 for the implementation of the assurance. The period of extension was already over. The Committee felt that Government should implement the assurance without any further delay.

Sl. No. 76:—An extension of time upto 30th September, 1975 had been requested. As the period of extension was already over, the Committee wanted to know the progress made and the reasons for delay.

Sl. No. 77:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on the 8th May, 1975. The Government had requested for extension of time upto 11th December, 1975 for supplying the rest of the information. The Committee agreed to grant the extension.

Sl. No. 78:—The Government had requested for extension of time upto 31st December, 1975 for the implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 79:—A request for extension of time upto 11th December, 1975 had been received. The Committee agreed to the extension.

Sl. No. 80:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on the 21st July, 1975. A request for extension of time upto 11th December, 1975 for supplying rest of the information had been received. The Committee agreed to grant the extension.

Sl. No. 81:—An extension of time upto 18th September, 1975 had been requested. As the period of extension was already over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 82:—No extension of time had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee felt that the information should have been available in the Ministry itself. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 83:—An extension of time upto 19th September, 1975 had been received. The period of extension was already over. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 84:—A request for extension of time upto 18th November, 1975 had been received. The Committee agreed to the extension.

Sl. No. 85:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on the 31st July, 1975. A request for extension of time upto 18th November, 1975 for supplying rest of the information had been received. The Committee agreed to the extension.

MEMORANDUM No. 107

5. The Committee then took up for consideration Memorandum No. 107 (Item Nos. 1—67) for the purpose of reviewing remaining assurances pertaining to Twelfth Session of Fifth Lok Sabha (Second batch) (details given in Annexure-II).

The observations or recommendations made by the Committee *seriatim* on the 67 pending assurances are as under:—

Sl. No. 1:—No extension of time for implementation of the assurance had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance had been pending for a long time, the Committee desired that it should be implemented expeditiously and in the meantime reasons for delay and failure to ask for extension of time explained.

Sl. No. 2:—An extension of time upto 31st July, 1975 had been requested. As the period of extension was long over, the Committee desired to know the present position and the reasons for delay.

Sl. No. 3:—The Government had requested for extension of time upto 11th December, 1975. The Committee agreed to the extension.

Sl. No. 4:—An extension of time upto 31st July, 1975 had been requested. The Committee felt that after the period of extension was over, the Government should have reported to the Committee the position with regard to implementation of the assurance and the reasons for delay. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 5:—The Government had requested for extension of time upto 31st October, 1975. The period of extension was over. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 6:—An extension of time upto 31st July, 1975 had been requested. As the period of extension was long over, the Committee desired to know the present position and the reasons for delay.

Sl. No. 7:—The Government had requested for extension of time upto 31st October, 1975 for the implementation of the assurance. As the period of extension was over, the Committee desired that the assurance be implemented without further delay.

Sl. No. 8:—An extension of time upto 4th September, 1975 had been requested. The period of extension was already over. The Committee desired to know the present position and the reasons for delay.

Sl. No. 9:—The Government had requested for extension of time upto 31st July, 1975. The period of extension was long over. No further extension had been requested. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 10:—No extension of time had been requested in this case. The Committee expressed their displeasure that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance had been pending for a long time, the Committee desired that it be implemented without further delay.

Sl. No. 11:—The Government had requested for extension of time upto 15th September, 1975. The period of extension was already over. The Committee wanted to know as to what action had been taken so far to collect the information and the reasons for delay. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 12:—The Committee noted that extension of time upto 31st July, 1975 for the implementation of the assurance had been asked for. The period of extension asked for was already over. No further extension had been requested. The Committee desired to know the present position and the reasons for delay.

Sl. No. 13:—The Government had requested for extension of time upto 30th November, 1975. The Committee agreed to the extension.

Sl. No. 14:—A request for extension of time upto 1st May, 1975 had been received. The period of extension was long over. The Committee were surprised to note that the Government had neither implemented the assurance nor requested for further extension of time. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 15:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 31st July, 1975. No extension had been asked for supplying the rest of the information. The Committee desired that the assurance be implemented in full without further delay.

Sl. No. 16:—The Government had not asked for any extension of time in this case. The Committee were surprised that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance had been pending for a long time, the Committee desired that it be implemented expeditiously.

Sl. No. 17:—A request for extension of time upto 31st October, 1975 had been received. The period of extension was already over. The Committee decided to watch implementation of the assurance.

Sl. No. 18:—No extension had been requested in this case. The Committee noted that the subject matter of the assurance was similar to that of *Sl. No. 13*. The Government had asked for extension upto 30th November, 1975 in the case of assurance at *Sl. No. 13*, whereas in the case of this assurance, no such request had been made. The Committee had also not been apprised of the action taken to implement this assurance. The Committee, therefore, decided to hear the representatives of the Ministry of Home Affairs regarding the reasons in detail for the non-implementation of this assurance.

Sl. No. 19:—The Government had requested for extension of time upto 7th September, 1975. The period of extension was already over. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 20:—The Government had requested for extension of time upto 14th July, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 21:—No extension of time had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance was pending for a long time, the Committee desired that it be implemented expeditiously.

Sl. No. 22:—The assurance was given on the 11th December, 1974 and was pending for almost one year. The Committee expressed their displeasure that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Government had not even cared to ask for any extension of time in this case. The Committee deplored the attitude of the Ministry of Information and Broadcasting with regard to assurances given on the floor of the House. They desired that the assurance should be implemented without any further delay.

Sl. No. 23:—The Government had requested for extension of time upto 31st October, 1975. The period of extension was already over. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 24:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on the 21st July, 1975. A request for the extension of time upto 30th November, 1975 for implementing rest of the assurance had been received. The Committee agreed to the extension.

Sl. No. 25:—A request for extension of time upto 30th November, 1975 had been received in this case. The Committee agreed to the extension.

Sl. No. 26:—The Government had requested for extension of time upto 15th May, 1975. The period of extension was over. The Committee noted with regret that neither the assurance had been implemented nor further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 27:—A request for extension of time upto 30th September, 1975 had been received from Government. As the period of extension was already over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 28:—A request for extension of time upto 4th December, 1975 had been received. The Committee agreed to the extension.

Sl. No. 29:—The Committee noted that the assurance had been partly implemented *vide* statement laid on the Table of the House on 4th August, 1975. The Government had requested for extension of time upto 30th November, 1975 for implementing rest of the assurance. The Committee agreed to the extension.

Sl. No. 30:—The Government had requested for extension of time upto 15th October 1975. As the period of extension was over, the Committee decided to watch implementation of the assurance.

Sl. No. 31:—A request for extension of time upto 25th November, 1975, had been received. The Committee agreed to the extension.

Sl. No. 32:—The Government had requested for the extension of time upto 15th July, 1975. As the period of extension was long over, the Committee desired that the assurance should be implemented without any further delay.

Sl. No. 33:—A request for extension of time upto 15th November, 1975 had been received. The Committee agreed to the extension.

Sl. No. 34:—The Government had requested for the extension of time upto 31st October, 1975. As the period of extension was over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 35:—The Government had requested for extension of time upto 30th September, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 36:—An extension upto 31st October, 1975 had been requested. As the period of extension was over, the Committee desired that the assurance be implemented without any further delay.

Sl. No. 37:—A request for extension of time upto 30th November, 1975 had been received in this case. The Committee agreed to the extension.

Sl. No. 38:—The Government had requested for extension of time upto 31st July, 1975. The Committee were surprised to note that neither the assurance had been implemented nor further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 39:—An extension of time upto 30th September, 1975 had been requested. As the period of extension was over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 40:—No extension of time had been requested in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance was pending for a long time, the Committee desired that it should be implemented expeditiously.

Sl. No. 41:—No extension of time for implementing the assurance had been requested in this case. The Committee were surprised that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance was pending for a long time, the Committee desired that it should be implemented without any further delay and in the meantime reasons for delay and failure to ask for extension of time explained.

Sl. No. 42:—The Government had requested for extension of time upto 31st October, 1975. As the period of extension was over, the Committee desired that the assurance be implemented expeditiously.

Sl. No. 43:—A request for extension of time upto 30th September, 1975 had been received from Government. As the period of extension was already over, the Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 44:—The Government had requested for extension of time upto 30th April, 1975. The Committee took a serious view of the fact that neither the assurance had been implemented nor further extension of time asked for. As the assurance was pending for a long time, the Committee desired that it should be implemented speedily. Meanwhile, they desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 45:—The assurance had neither been implemented nor any extension requested by the Government. The Committee had not been informed of the action taken so far to collect the information. They regretted the casual manner in which Government had treated this assurance. The Committee desired that the assurance be implemented without any further delay.

Sl. No. 46:—A request for extension of time upto 30th November, 1975 had been received. The Committee agreed to the extension.

Sl. No. 47:—The Government had requested for extension of time upto 30th September, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 48:—No extension of time had been asked for in this case. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. As the assurance was pending for a long time, the Committee desired that it be implemented expeditiously.

Sl. No. 49:—The assurance had neither been implemented nor any extension requested by the Government. The Committee had not been informed of the action taken so far to collect the information. As the assurance was pending for a long time, the Committee desired that it be implemented without any further delay.

Sl. No. 50:—A request for extension of time upto 30th November, 1975 had been received. The Committee agreed to the extension.

Sl. No. 51:—The Government had requested for extension of time upto 31st December, 1975. The Committee agreed to the extension.

Sl. No. 52:—The assurance had neither been implemented nor any extension of time requested by the Government. The Committee had not been informed of the action taken so far to collect the information. They regretted the casual manner in which Government had treated this assurance. As the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Railways in order to know the reasons in detail for the non-implementation of the assurance.

Sl. No. 53:—A request for extension of time upto 30th November, 1975 had been received in this case. The Committee agreed to the extension.

Sl. No. 54:—No extension had been requested in this case. The assurance was given on the 19th November, 1974 and was pending for over one year. Neither the assurance had been implemented nor Government cared to ask for extension of time. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee took a very serious view of the matter and desired that it should be implemented expeditiously.

Sl. No. 55:—The assurance had neither been implemented nor any extension of time requested by the Government. The Committee had not been informed of the action taken so far to collect the information. They regretted the casual manner in which the Government had treated this assurance and desired speedy implementation of the assurance.

Sl. No. 56:—No extension had been requested in this case. The Committee were surprised that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 57:—The Government had requested for extension of time upto 29th September, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay in implementing the assurance.

Sl. No. 58:—A request for extension of time upto 31st December, 1975 had been received in this case. The Committee agreed to the extension.

Sl. No. 59:—The assurance had neither been implemented nor any extension of time requested by the Government. The Committee had not been informed of the action taken so far to collect the information. The Committee expressed displeasure at the casual manner in which Government had treated this assurance. They desired that the assurance should be implemented without further delay.

Sl. No. 60:—A request for extension of time upto 14th November, 1975 had been received in this case. The Committee agreed to the extension.

Sl. No. 61:—A request for extension of time upto 14th December, 1975 had been received from Government in this case. The Committee agreed to the extension.

Sl. No. 62:—A request for extension of time upto 18th November, 1975 had been received from the Government. The Committee agreed to the extension.

Sl. No. 63:—The Government had requested for extension of time upto 31st May, 1975 for the implementation of the assurance. No further extension had been asked for. The Committee felt that information in reply to part (a) of the question could at least have been given by the Government as that part of the question related to present living conditions of refugees of Bangladesh in Delhi. They desired that the assurance be implemented expeditiously as it related to human problem. Meanwhile, the Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 64:—A request for extension of time upto 12th November, 1975 had been received from Government in this case. The Committee agreed to the extension.

Sl. No. 65:—The Government had requested for extension of time upto 30th September, 1975. No further extension had been asked for. The Committee desired to know the progress made in collecting the information and the reasons for delay.

Sl. No. 66:—A request for extension of time upto 8th December, 1975 had been received from Government in this case. The Committee agreed to the extension.

Sl. No. 67:— A request for extension of time upto 18th November, 1975 had been received from Government in this case. The Committee agreed to the extension.

Request from the Department of Parliamentary Affairs for dropping of six assurances relating to reports of the Tariff Commission

MEMORANDUM No. 108

6. The Committee took up for consideration Memorandum No. 108.

The Ministry of Commerce through the Department of Parliamentary Affairs had requested for the dropping of the following six assurances relating to the Reports of the Tariff Commission:—

- (i) Assurance arising out of the reply given on 13th May, 1970 to Unstarred Question No. 9495 by Sarvashri Suraj Bhan and Yajna Datt Sharma;
- (ii) Assurance arising out of the reply given on 26th August, 1970 to Unstarred Question No. 4004 by Shri Mangalathumadam;
- (iii) Assurance arising out of the reply given on 30th June, 1971 to Unstarred Question No. 3469 by Sarvashri N. K. Sanghi, Jyotirmoy Bosu and Sat Pal Kapur;
- (iv) Assurance arising out of the reply given on 30th November, 1971 to Unstarred Question No. 2252 by Shri H. K. L. Bhagat.
- (v) Assurance arising out of the reply given on 16th May, 1972 to Unstarred Question No. 6324 by Shri G. Y. Krishnan;
- (vi) Assurance given on 30th July, 1973 during discussion on Calling Attention Notice regarding reported hundred per cent increase in the price of nylon and artificial yarn.

The Committee persused the reasons advanced by the Government for dropping of the above six assurances. The Ministry of Commerce had represented that the above noted assurances related to the reports of the Tariff Commission on the price structure of man-made cellulosic and non-cellulosic fibres and yarns. The validity of the prices recommended by the Tariff Commission in their report on nylon filament yarn and polyester fibre expired on 31st December, 1974 and for Viscose fibre filament yarns on 31st December, 1974 and for Viscose Spun yarn on 31st December, 1974. The Ministry had further represented that because of the following structural changes that have taken place in the artsilk industry since the submission of the reports, the recommendations of the Commission have become out-dated:—

- (i) Increase in capacity, particularly in synthetic fibre yarn industry;
- (ii) Present demand recession and accumulation of stocks of fibres and yarns which are being sold below the prices agreed to between the spinners and weavers;

(iii) Oil crisis and high rate of inflation during the last two years.

After some discussion, the Committee did not agree to drop the assurances. They desired that the assurances should be fulfilled to the extent possible expeditiously.

Requests from the Department of Parliamentary Affairs for extension of time for the implementation of certain assurances given during the various sessions of Fifth Lok Sabha.

MEMORANDUM No. 109

7. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of twelve assurances given during the various sessions of Fifth Lok Sabha, as shown in Annexure-III.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time for the implementation of the assurances upto the period shown against each in the Annexure.

The Committee then adjourned to sit again on Thursday, the 13th November, 1975.

ANNEXURE—I

As on 8th August, 1975.

(Vide para 4 of Minutes of the Fifth Sitting)

Pending assurances pertaining to Twelfth Session, 1974 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/ Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Agriculture and Irrigation)				
1	USQ. No. 159 dt. 11-11-74 by Shri Prasanna-bhai Mehta, Shri M. Katha-mathu & Shri P.A. Samina-than.	(a) how much foodgrains were recovered from hoarders under MISA; (b) whether the campaign had any effect on the fall of prices of foodgrains in the country; and (c) how many persons arrested and what kind of punishment was awarded.	(a) to (c). It was <i>Inter-alia</i> stated that information regarding foodgrains recovered from hoarders under MISA and persons arrested and the kind of punishment awarded is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 10-9-75 for extension of time upto 30-11-75.
2	USQ. No. 195 dt. 11-11-74 by Shri Madhu Dandavate.	(a) whether large agro-industrial complex has been set up in backward Districts of Maharashtra; (b) whether any assistance was provided to Indian Dairy Entrepreneurs Agricultural Limited (IDEAL) for these developmental projects; and (c) if so, the progress of the projects launched and assistance made available.	(a) to (c). The necessary information is being collected and would be laid on the Table of the Sabha.	
3	USQ. No. 967 dt. 18-11-74 by Shri Jyotirmoy Bosu.	(a) the total quantity of flour supplied to bakeries throughout the country, month-wise during January to September, 1974; and (b) share of units under Britannia Biscuit Company and each other principal producer in this total, month-wise, during January to September, 1974.	(a) & (b). The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 24-10-75 for extension of time upto 1-2-76.

- | 1 | 2 | 3 | 4 | 5 |
|---|--|---|--|---|
| 4 | USQ. No. 991
dt. 18-11-74 by
Shri Sekti
Kumar Sarkar
and Shri S.N.
Singh Deo. | (a) whether any assistance
has been given during the
last three years to West
Bengal and other North
Eastern Region States for
agriculture census in these
States;
(b) if so, the amount sanc-
tioned up-to-date, year-
wise and actually utilis-
ed;
(c) whether any census re-
port has been prepared
by the State Govern-
ments; and
(d) if so, whether the report
will be placed on the
Table. | (c) & (d) Census
Reports in respec-
t of Mani-
pur, Meghala-
ya, Nagalard,
Tripura and
West Bengal
have been pre-
pared by the
State Govern-
ments. Report
in respect of
Assam is under
preparation by
the State. Ade-
quate number
of copies of the
reports are be-
ing obtained
from the State
Governments
and will be
placed in the
Parliament's
Library, as
soon as they
are received. | Request receiv-
ed from DPA
on 25-9-75 for
extension of
time upto
18-12-75. |
| 5 | USQ No. 1806
dt. 25-11-74
by Shri Anadi
Charan Das,
and Shri P.
Gangadeb. | (a) whether Central Go-
vernment had given any
financial aid to the
Orissa State for Agricul-
tural Schemes during
1972-73 and 1973-74;
and
(b) if so, facts thereof. | (b) The re-
quisite informa-
tion is being
collected and
will be laid on
the Table of
the Sabha, as
soon as it is re-
ceived. | Request received
from DPA on
31-3-75 for
extension of
time upto
30-4-75. No
further exten-
sion sought for. |
| 6 | USQ. No. 1915
dt. 25-11-74
by Shri Narain
Chand Parashar | (a) whether the number of
C.D. Blocks in U.P. has
increased during the
past two years;
(b) the reasons which led
to the increase in their
number;
(c) whether it is proposed
to increase the number of
C.D. Blocks in any other
States on demand or
otherwise; and
(d) if not, the reasons
therefor. | (a) to (d). The
information is
being collected
from the State
Governments/
Union Territo-
ries and will be
placed on the
Table of the
House as soon
as available. | Request received
from DPA on
4-7-1975 for
extension of
time upto
31-8-1975. No
further exten-
sion sought for. |

1	2	3	4	5
7	USQ No. 1993 dated 25-11-74 by Dr. H.P. Sharma and Shri C.K. Chandrappan.	(a) whether Government have lately issued instructions to all State Governments to use the provisions of the MISA and the DIR to check dehoarding; (b) if so, the main points of the instructions issued and the extent of dehoarded foodgrains seized under D.I.R. in each State under the recent drive; and (c) the number of cases in which this special provision had to be invoked.	(b) and (c). It was <i>inter-alia</i> stated that the latest information with regard to foodgrains seized under the dehoarding campaign and the number of cases registered under DIR is yet to be received from the States and will be laid on the Table of the Sabha.	Request received from DPA on 27-10-75 for extension of time upto 31-12-75.
8	USQ. No. 2678 dated 2-12-74 by Shri Nawal Kishore Sharma.	(a) the small and medium sized irrigation projects in Rajasthan which have been postponed for want of funds in the State; (b) funds allocated and made available for the purpose; and (c) when the funds would be made available and the time by which these schemes are likely to be taken up.	(a) to (c). The information is being collected from the Rajasthan Government and will be placed on the Table of the House as and when received.	Request received from DPA on 7-6-75 for extension of time upto 22-8-75. No further extension sought for.
9	USQ No. 3616 dated 9-12-74 by Shri Mulki Raj Saini.	(a) the names of the States in the country where there are branches of Bharat Sewak Samaj; (b) the number of districts where they are functioning State-wise; (c) the amount given to Bharat Sewak Samaj by Government during 1973-74; (d) the number of persons working in the Bharat Sewak Samaj in each State; and (e) the expenditure incurred on their salaries and allowances.	(a) to (e). The information, which is to be collected from various outside sources, is being collected and will be laid on the Table of the House when received.	Request received from DPA on 16-9-75 for extension of time upto 8-12-75.
10	USQ No. 3650 dated 9-12-74 by Shri Chandulal Chandrakar.	(a) whether the Ministry have formulated a scheme for improving cattle breed; (b) if so, the main features thereof; and (c) the names of places in various States where such schemes are being implemented indicating the number and the centres to be set up under the scheme in each State.	(c) It was <i>inter-alia</i> stated that, "information regarding exact location of Key Village Blocks in the States is being collected from the States and will be placed on the Table of the Sabha on receipt."	

1	2	3	4	5
11	USQ No. 3671 dated 9-12-74 by Shri Shrikishan Modi.	(a) whether there is large area of waste land which can be used for agricultural purposes in the State of Rajasthan; and	(a) and (b). Information is being collected and will be placed on the Table of the Sabha as soon as possible.	
		(b) if so, the facts thereof.		
12	USQ No. 3718 dated 9-12-74 by Shri M.C. Daga.	(a) the names of the States in which youth wings along with their members were opened in the community development blocks during 1973 and the amount given by the Central Government for each of these wings; and	(a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course.	Request received from DPA on 23-9-75 for extension of time upto 9-12-75.
		(b) the functions of these youth wings and under whose supervision these are working.		
13	USQ No. 3719 dated 9-12-74 by Shri M.C. Daga.	(a) the number of employees working in each Community Development Block at present indicating their designations, salaries and functions; and	(a) and (b). Information is being collected from the States and will be laid on the Table of the House.	Request received from DPA on 24-10-75 for extension of time upto 31-12-75
		(b) the amount given to each State by the Central Government for the Community Development Block during 1973, indicating the number of the Community Development Blocks for which this amount was given.		
14	USQ No. 4612 dated 16-12-74 by Shri Birender Singh Rao and Shri Mukhtiar Singh Malik.	(a) the names and addresses of firms/persons whose premises were raided in the Union Territories during the year 1974 under foodgrain de-hoarding drive;	(a), (b) and (c). The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 21-8-75 for extension of time upto 15-11-75.
		(b) the total amount of foodgrains recovered; and		
		(c) the action taken in each case.		

1

2

3

4

5

- 15 USQ No. 4697 dt. 16-12-74 by Shri Ramavatar Shastri and Shri K. M. Madhukar.
- (a) whether Government had directed the State Government of Bihar for filing cases against the management of Vishnu Sugar Mills, Gopalganj (Bihar) under the Essential Commodities Act for its lapses on 27th September, 1972 and 11th July, 1973 in supplying sub-standard sugar; and
- (b) if so, what is the position of these cases.
- (b) the State Government has been asked to intimate the latest position of the case, and a reply is awaited.
- Request received from DPA on 5-8-75 for extension of time upto 30-9-75. No further extension sought for.
- 16 USQ. No. 4699 dated 16-12-74 by Shri D. P. Jadeja and Shri Arvind M. Patel.
- (a) the number of cattle camps opened in scarcity area in Gujarat State, District-wise;
- (b) the financial help given to each camp;
- (c) from where the fodder was obtained; and
- (d) whether it was obtained by the Government agencies or by the private contractors.
- (a) to (b). The information is being collected and will be placed on the Table of the Lok Sabha when received.
- (Ministry of Commerce)
- 17 USQ. No. 639 dt. 15-11-74 by Shri Hukam Chand Kachwal.
- (a) whether the firm of M/s Chhagan Lal Pandu Lal, Mohan Sadan 6/4 Snehlata Ganj, Indore, is engaged in purchasing cotton at cheap rates in Indore, Khargaan, Ujjain, Dewas, Sajapur Rajgarh, Usangabad and several other districts of Madhya Pradesh by lending money to farmers;
- (b) whether the above firm sells on credit the cotton so purchased to cotton textile mills at a price fifty times more than the price at which it was purchased;
- (a) to (d). The information is being collected and will be laid on the Table of the House.

1

2

3

4

5

- (c) if so, whether in case of failure on the part of textile mills to make payment for the cotton, their immovable property is got transferred in the name of the firm and its partners; and
- (d) the number of such incidents that have taken place during the last two years.
- 18 USQ. No. 700 dt. 15-11-74 by Shri B. S. Chowhan.
- (a) the total number of cars imported during the last three years;
- (b) the number of such imported cars with the Central Ministries and the State Governments, separately; and
- (c) the reasons for importing these cars in view of the present economic crisis.
- (b) & (c). Information is being collected and will be laid on the Table of the House.
- Request received from DPA on 16-9-75 for extension of time upto 15-11-75.
- 19 USQ. No. 3564 dt. 6-12-74 by Shri Hukam Chand Kachwai.
- Referring to the reply given to Unstarred Question No. 1627 on the 2nd March, 1973 regarding status of employees in Rayon Mills and asking for:
- (a) the names and other details of those items for the production of which permission was sought by Shree Ram Rayons, Kota, Rajasthan, a branch of Messrs Delhi Cloth and General Mills Company Ltd. *vide* Licences No. L/23/S/N-17/ Tax (D) 61 dated 22-3-61 and No. L/23/6/90/Tex(F) 65 dated the 29th April, 1965;
- (b) whether items for which permission was asked for are not being produced there and instead (1) Sulphuric Acid (2) Sodium Sulphate (3) Sodium Sulphide (4) Carbon Disulphide CS₂ are being produced in large quantities without permission and if so, the action being taken; and
- (a) to (c). The information is being collected and will be placed on the Table of the House.
- Request received from DPA on 24-7-75 for extension of time upto 30-9-75. No further extension sought for.

1	2	3	4	5
26. USQ No. 993 dt. 18-11-74 by Sh. Hari Singh.	(a) whether Government's attention has been drawn to the conditions imposed by some Universities on private candidates appearing in Post-graduate examinations; and	(b) if so, whether some of the conditions imposed by these Universities would not encourage provincialism.	(a) & (b). The information is being collected from various Universities and will be placed on the Table of the House when received.	Request received from DPA on 5-8-75 for extension of time up to 31-8-75. No further extension sought for.
27. USQ. No. 1950 dt. 25-11-74 by Sh. Jyotirmoy Bosu.	(a) names and particulars of Academicians from the United States who visited India and delivered lectures in various educational institutions during 1973 and 1974;	(b) names of the educational institutions visited by these United States Academicians; and	(a) to (c). The required information is being collected and a statement will be laid on the Table of the Sabha.	Request received from DPA on 14-8-75 for extension of time upto 30-4-75. No further extension sought for.
28. USQ. No. 2674 dated 2-12-74 by Shri Vayalar Ravi.	(a) for the total number of education al institutions and Universities in the country receiving assistance from the Ford foundation of U.S.A. for different projects undertaken by it and their names and the salient features of projects undertaken with the assistance; and	(b) the total amount received by these institutions and Universities during the last three years, year-wise and institution-wise break-up.	(a) and (b). The required information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 31-3-75 for extension of time upto 30-6-75. No further extension sought for.
29. USQ: No. 2757 dated 2-12-74 by Shri Janeshwar Misra.	(a) whether academic session of all the primary schools of New Delhi Municipal Committee and Municipal Corporation of Delhi starts from July;	(b) whether the policy of the Administration is that the transfers of the teachers be made before the academic session starts;		Request received from DPA on 26-7-75 for extension of time upto 30-9-75. No further extension sought for.

1

2

3

4

5

- (c) steps taken against the officials who are in-charge of this and how much compensation C.M.A. has given to the consumers on account of this.
38. USQ. No. 3139 dated 4-12-74 by Shri K. Mallanna and Shri Ranen Sen. (a) whether Government have not yet implemented the Wage Agreement recommended by the Coal Mines Joint Bilateral Negotiating Committee; and (a) and (b). The information is being collected and will be laid on the Table of the House.
39. USQ. No. 5018 dated 18-12-74 by Shri Dhan Shah Pradhan. (a) whether the Ministry is aware that a huge quantity of water is thrown out of the mine of Birsinghpur Colliery in Shahdol Distt. which if collected in a dam can be made available to the nearby rural areas therefrom; (a), (b) and (c). The information is being collected and will be laid on the Table of the House.
- (b) whether any survey has been made in this direction and if so, the facts thereof; and
- (c) the steps likely to be taken in regard to utilisation of this water.
40. USQ. No. 5051 dated 18-12-74 by Shri Arvind M. Patel and Shri Bhaljibhri Ravibhai Parmar. Referring to the reply given to USQ. No. 9865 on the 10th May, 1973 and asking for : (a), (b), (c) & (d). The information is being collected and will be laid on the Table of the House.
- (a) the amounts paid to any of the Banks on behalf of any owners by Central Government or Government Management and the dates on which these were paid;
- (b) the amounts paid by above to the Commissioner of Payments and the dates on which they are paid;
- (c) the details of the comments of the auditors who have audited the accounts for 27-10-71 to 30-4-72 on behalf of Government/owner Co. regarding payments of liability without written consent of the owner; and

1

2

3

4

5

(d) whether the above audited accounts conform to Schedule VI of Companies Act.

(Ministry of Finance)

41. USQ. No. 650 dated 15-11-74 by Sarvaghi Shashi Bhushan, C. K. Chandrappan, Vayalar Ravi, Bhogendra Jha and Sardar Mohinder Singh Gill.
- (a) the total no. of smugglers, their assistants and lieutenants; tax evaders and exchange operators arrested, category-wise during the recent raids in various parts of the country under MISA and other laws;
- (a) to (d). Requisite information is being collected and will be laid on the Table of the House.
- (b) how many persons in each category are still at large and the efforts made to arrest them;
- (c) the total value of gold, silver, ornaments and other goods seized during the recent operations and how these goods are proposed to be disposed of; and
- (d) what action Government propose to take against individuals.
42. USQ. No. 656 dated 15-11-74 by Shri Shiv Kumar Shastri.
- (a) whether the attention of Government has been drawn to the news that Nayanmal Shah and his brother Champat Lal were involved in one billion rupee foreign exchange scandal; and
- (b) Information Request received from DPA on 28-7-75 for extension of time upto 31-8-75. No further extension sought for.
- (b) the findings of the enquiry conducted by Government in regard thereto.
43. USQ. No. 675 dated 15-11-74 by Shri K.M. Madhukar.
- (a) whether a bailable warrant was issued against Shri Sukar Narain Bakhtia, a notorious smuggler of Bombay, who was arrested in September last;
- (a) & (b). Information is being collected and will be laid on the Table of the House.
- (b) if so, the reasons therefor.
44. USQ. No. 676 dated 15-11-74 by Shri D.K. Panda.
- (a) whether some of the smugglers now arrested and detained under MISA had been arrested earlier and were released on bail; and
- (b) Information Request received from DPA on 27-10-75 for extension of time upto 15-12-75.

1	2	3	4	5
		(b) if so, the particulars thereof.		
45.	USQ. No. 749 dated 15-11-74 by Shri Biren Engti & Shri B. K. Daschowdhury.	(a) the amount of foreign exchange released in the financial year 1973-74 and during the current year upto the end of September 1974 for travels abroad;	(b) The information is being collected and will be laid on the Table of the House when available.	Request received from DPA on 25-9-75 for extension of time upto 20-12-75.
		(b) the number of travels officially sponsored and those by private individuals and the amounts of foreign exchange released category-wise.		
46.	USQ. No. 754 dated 15-11-74 by Shri Madhuryya Haldar & Shri Jyotirmoy Bosu.	(a) how many firms under the control of large business houses and foreigners have been charged with evasion of Central Excise Customs duties during the last three years;	(a), (b) & (c). Information is being collected and will be laid on the Table of the Sabha as soon as possible.	Request received from DPA on 12-9-75 for extension of time upto 15-10-75. No further extension sought for.
		(b) names of firms in whose cases amount of evasion exceeds Rs. one lakh; and		
		(c) what are the specific charges against each firm.		
47.	USQ. No. 782 dated 15-11-74 by Shri Chandulal Chandra- kar, Shri Chandra Shekhar Singh, Shri Narendra Singh, Shri C. K. Chandrappan, Smt. Savitri Shyam, Shri Bibhuti Mishra, Shri N. K. Sanghi & Shri Vasant Sathe.	(a) the number of smugglers arrested after the promulgation of the Maintenance of Internal Security (Amendment) Ordinance;	(a) & (b). It was <i>inter-alia</i> stated that information regarding the value of goods recovered from the detainees, after their detention, under the Ordinance, is being collected and will be laid on the Table of the House.	
		(b) the names of prominent smugglers among them and the value of smuggled goods recovered from them;		
		(c) whether these smugglers were in league with certain foreign smugglers; and		
		(d) whether any foreign smuggler has also been arrested.	(d). Information is being collected and will be laid on the Table of the House.	

1	2	3	4	5
48	USQ. No. 795 dt. 15-11-74 by Dr. H. P. Sharma.	The extent of Central Sales Tax evasion detected in different States in raids in October, 1974.	The administration of Central Sales Tax has been entrusted by law to State Governments who collect and retain the proceeds thereof. The information asked for in the question has, therefore, been called for from the State Governments and will be laid on the Table of the House when received and consolidated.	Partly implemented <i>vide</i> statement laid in Lok Sabha on 28-2-75. Request received from DPA on 26-7-75 for extension of time upto 31-12-75.
49	USQ. No. 1640 dt. 22-11-74 by Shri K. M. Madhakar.	(a) whether Government have taken any steps to confiscate the vehicles standing in the names of smugglers or held 'Benami'; and	(a) & (b). Information is being collected and will be laid on the Table of the House.	
		(b) if so, the action taken in each State.		
50	USQ. No. 1693 dt. 22-11-74 by Shri A. K. Gopalan.	(a) whether there are some appeals pending with the Income-tax Tribunals, New Delhi and Bombay filed by the Department against M/s Volga Restaurant, New Delhi and Bombay and <i>vice versa</i> ;	(a) to (c). The requisite information is being collected and will be placed on the Table of the House as early as possible.	Request received from DPA on 12-9-75 for extension of time upto 31-10-75. No further extension sought for
		(b) if so, the dates of the appeals filed and the amount involved; and		
		(c) how many appeals have been settled by the tribunals so far in the last three years and the amount involved therein, year-wise.		
51	USQ. No. 1750 dt. 22-11-74 by Shri Jyotirmoy Bosu.	(a) the number of companies, Indian and Foreign, involved in economic offences during the last three years;	(a) to (c). Information regarding major economic offences committed by Indian and foreign companies and	Request received from D.P.A. on 11-8-75 for extension of time up to 30-9-75. No further extension sought for.
		(b) details of the economic offences committed; and		

1 2 3 4 5

- (c) what action, if any, has been taken against the companies concerned.
- punishable under the Acts administered by the Ministry of Finance is being collected and will be laid on the Table of the House.
- 52 USQ. No. 1760 dt. 22-11-74 by Shri Birender Singh Rao, & Shri Mukhtiar Singh Malik. (a) the expenditure incurred on the tours abroad of Central Ministers from 1-4-74 to 31-10-74; and (b) the amount of foreign exchange spent on these tours. (a) & (b). The requisite information is being collected and will be laid on the Table of the House as soon as it is available. Request received from D.P.A. on 11-6-75 for extension of time upto 31-7-1975. No further extension sought for.
- 53 USQ. No. 1797 dt. 22-11-1974 by Shri Birender Singh Rao, Shri Mukhtiar Singh Malik & Shri Chandra Shekhar Singh. (a) whether Government have unearthed large scale foreign exchange racket carried out by some foreign elements working mostly in the coastal areas of India; (b) if so, whether any arrest has so far been made in connection with irregular foreign exchange transactions; and (c) the rackets so unearthed and action taken by Government in the matter. (a) to (c). Information is being collected and will be laid on the Table of the House.
- 54 USQ. No. 3385 dt. 6-12-74 by Shri Devinder Singh Garcha. (a) the total number of officers working on deputation in various Ministries and Subordinate Offices of the Government of India as on 1st April, 1974; and (b) the amount spent annually towards payment of deputation allowance to these officers. (a) & (b). The information is not readily available and is being collected from all Ministries. It will be laid on the Table of the House as soon as it is received. Request received from D.P.A. on 21-5-75 for extension of time upto 31-10-75. No further extension sought for.
- 55 USQ. No. 3477 dt. 6-12-74 by Shri Ram Deo Singh and Shri Madhu Limaye. (a) what was the number of officers of the rank of Under Secretary and above including Directors, Special and Additional Secretaries, under the Government of India as on 15th August, 1947; (b) what was the number as on 15th August, 1974; and (a), (b) & (c). Partly implemented *vide* Statements laid in Lok Sabha on 10-4-75 and 21-7-75. Request received from DPA on 16-9-75 for extension of time upto 5-12-75.

1

2

3

4

5

(c) the total amount spent on their salaries and allowances in the financial year 1948-49 and in the financial year 1973-74.

- 56 USQ. No. 3556 dt. 6-12-74 by Shri Bhagatram Rajaram Manhar.
- (a) whether Government's attention has been drawn to the press report that the Income tax and customs officials live beyond their means, they are the owners of grand buildings, foreign made articles are in abundance in their houses and are leading luxurious life ; and
- (b) Investigations against individual officials are initiated when the Government have reasons to believe that the officers concerned are corrupt have assets disproportionate to their known sources of income or have smuggled articles in their houses. Details of such investigations made during 1972 to 1974 and the results thereof are being collected from the field formations and will be laid on the Table of the House.
- Request received from D.P.A. on 1-7-75 for extension of time upto 31-8-75. No further extension sought for.
- (b) the number of officers in these departments against whom investigations have been made in the above context and of those against whom action has been taken and relevant facts in this regard.
- 57 USQ. No. 3563 dt. 6-12-74 by Shri Phool Chand Verma.
- (a) the districtwise number and names of persons held in Madhya Pradesh under MISA in the wake of anti-smuggling drive ;
- (a), (b) & (c). The information is being collected and will be laid on the Table of the House.
- (b) the description and value of the articles seized from each of them indicating the total value of those articles ; and
- (c) the steps proposed to be taken in future in this direction.

1	2	3	4	5
58	USQ. No. 3574 dt. 6-12-74 by Shri Dalji Bhai.	(a) whether the Rajasthan Publications Department had snapped notorious smuggler Bakhia with a former Chief Minister of Rajasthan some years back;	(a), (b) & (c). The information is being collected and will be laid on the Table of the House.	
		(b) whether the copies of these photographs and their negatives have now disappeared from the Public Relations Department; and		
		(c) if so, the full facts in this regard.		
59	USQ. No. 3582 dt. 6-12-74 by Shri S. R. Damani, Shri Vikram Mahajan and Shri M. Kathamuthu.	(a) whether Government directive to economise on telephones in the various Ministries/ Departments has been implemented;		Partly implemented <i>vide</i> statement laid in Lok Sabha on 21-7-1975. Request received from D.P.A. on 23-6-75 for extension of time upto 5-9-75. No further extension sought for.
		(b) if so how many telephones have been surrendered Ministry/Department-wise; and		
		(c) how many residential telephones of officers below the rank of Deputy Secretary are still continuing, Ministry/Department-wise.	(c) The information is being collected and will be laid on the Table of the House.	
60	USQ. No. 4340, dt. 13-12-74 by Shri Samar Mukherjee.	(a) the total amount of loans, advances and other forms of credit extended by L.I.C., Unit Trust of India, I.F.C., I.D.B.I. and nationalised banks to the 75 top business houses in India (as named by Monopoly Enquiries Commission) during the years 1970-71, 1971-72 and 1972-74; and	(a) & (b). It was <i>inter-alia</i> stated, "Information in respect of such assistance for the year 1970-71 is being collected and will be laid on the Table of the House to the extent and in the manner available."	
		(b) the amount of such credit outstanding as on 31st March, 1974 or for other later date for which figures are available.		
61	USQ. No. 4341, dt. 13-12-74 by Shri P. Gangadeb and Shri Anadi Charan Das.	(a) the amount of loan given by L.I.C. and nationalised banks to Orissa State and for its development work in 1972-73 and 1973-74; and	(a) & (b). Information is being collected and will be laid on the Table of the House as soon as available.	Request received from D. P. A. on 11-6-1975 for extension of time up to 13-9-75. No further extension sought for.
		(a) how does it compare with similar assistance given to other States during the years 1972-73 and 1973-74.		

1	2	3	4	5
62 USQ. No. 4355, dt. 13-12-1974 by Shri R. R. Sharma.	<p>(a) the amount of arrears of various taxes outstanding against each of the shareholders who hold shares of Rupees one thousand and above in the Maruti Limited or in Maruti Consultancy and the names of those who have import or export or any other types of licences indicating the nature of licences held by each of them;</p> <p>(b) whether any of them has been arrested on smuggling charges or any sort of raids have been conducted on their premises;</p> <p>(c) if so, the names of such persons; and</p> <p>(d) the names of articles recovered from them in the raids indicating the present location and position of the articles so recovered.</p>	<p>(a), (b), (c) & (d). It was <i>intra alia</i> stated "Information is being collected in respect of the 180 or so shareholders each holding shares of the value of Rs. 20,000/- or above, and it will be laid on the Table of the House."</p>	<p>Request received from DPA on 20-10-75 for extension of time upto 31-12-75.</p>	
63 USQ. No. 4336, dt. 13-12-74 by Shri Bhogendra Jha.	<p>(a) the total number and the identities of foreign nationals arrested or suspected to be involved in tax-evasion, smuggling and other economic offences during the last three years; and</p> <p>(b) the action taken or proposed to be taken against them.</p>	<p>(a) & (b). The information is being collected and will be laid on the Table of the House.</p>		
64 USQ. No. 4392, dt. 13-12-1974 by Shri Rajdeo Singh.	<p>(a) the total number of raids carried out against the smugglers in the recent drives;</p> <p>(b) the amount of foreign exchange unearched in these raids; and</p> <p>(c) what further follow-up action in the matter has been taken.</p>	<p>(a), (b) & (c). The information is being collected and will be laid on the Table of the House.</p>	<p>Request received from DPA on 22-9-75 for extension of time upto 30-8-75. No further extension sought for.</p>	

1	2	3	4	5
65.	USQ. No. 4441, dt. 13-12-1974 by Shri Shri-kishan Modi.	(a) the amount of loan given by L.I.C. and nationalised banks to Rajasthan for its development works during 1972-73 and 1973-74; and (b) how does it compare with similar assistance given to other States during the years 1972-73 and 1973-74.	(a) & (b) : Information is being collected and will be laid on the Table of the House as soon as available.	Request received from DPA on 11-6-75 for extension of time upto 13-9-75. No further extension sought for.
66.	USQ No. 4453, dt. 13-12-74 by Shri D.P. Jadeja	Referring to the replies given to USQ. No. 5735 on the 21st December, 1973 and USQ. No. 5405 on the 22nd December, 1972 regarding fresh investment in coal industry and asking for : (a) total fresh capital raised by each company whose shares are quoted in a recognised stock exchange since (IBRD) World Bank Loan for Coal Industry ; (b) the amount of medium term/long term loans sanctioned to these companies by Refinance Corporation of India, Industrial Development Bank, Industrial Finance Corporation ; Industrial Credit and Investment Corporation and the Nationalised Banks ; (c) the outstanding balances to be repaid by these companies as on 17th October, 1972, 30th April, 1972, 30th Jan., 1973 and 30th April, 1973 ; and (b) net credit/Debit balance with Govt. of India/its management of mines taker over and commissioner of payments on above dates.	(a) to (d) The information is being collected and will be laid on the Table of the House.	Request received from DPA on 21-8-75 for extension of time upto 31-10-75. No further extension sought for.
67.	USQ. No. 4460, dt. 13-12-74 by Shri B.S. Chowhan.	(a) the total expenditure incurred on the various delegations which visited foreign countries during the current year ; (b) the number of political, cultural and industrial delegations among them; and	(a) to (c) : The information is being collected and will be laid on the Table of the House as soon as possible.	Request received from DPA on 12-9-75 for extension of time upto 31-10-75. No further extension sought for.

1	2	3	4	5
71.	USQ. No. 1482, dt. 21-11-74 by Sh. P.M. Sayeed.	<p>shops samples were taken are either absconding or have taken up some other trade.</p> <p>(a) whether there is complete dearth of information about the diseases prevalent in the tribal areas and</p> <p>(b) if so, what concrete steps his Ministry have taken, or would like to suggest to the various State Governments, for studying the health conditions of the tribals, say through quick surveys, at least in villages situated near about the dispensaries, primary health centres, etc. in order to draw up comprehensive plans for eradicating diseases from the tribal areas.</p>	<p>(b) : In so far as major diseases like malaria, small-pox, cholera etc. are concerned, the national programmes for their eradication cover tribal areas also. As regards surveys for other diseases which may be peculiar to certain tribal blocks, information is being collected from the State Governments and will be laid on the Table of the Sabha.</p>	<p>Partly implemented <i>vide</i> statement laid in Lok Sabha on 4-8-75. Request received from DPA on 24-10-75 for extension of time upto 30-11-75.</p>
72	USQ. No. 1511 dt. 21-11-74 by Shri Rajdeo Singh.	<p>(a) whether pay scales recommended by the Third Pay Commission have been implemented in respect of the category of Pharmacists ;</p> <p>(b) if so, the following information be furnished :</p> <p>(i) details of the pay scales;</p> <p>(ii) total span of each pay scales in terms of years;</p> <p>(iii) number of pharmacists stagnating at the maximum ;</p> <p>(iv) number of pharmacists likely to be stagnated at the maximum in the next two years;</p> <p>(v) number of pharmacists who have completed 10 to 20 years of service ; and</p> <p>(vi) number of pharmacists who have completed 5 to 10 years of service ; and</p>	<p>(a) to (c) : The required information is being collected and will be laid on the Table of the Sabha.</p>	<p>Request received from DPA on 1-9-75 for extension of time upto 21-11-75.</p>

1	2	3	4	5
		(c) the information as per (b) above be also furnished before the implementation of the said recommendations.		
73.	USQ. No. 2412 dt. 28-11-74 by Shri Shankar Dayal Singh.	(a) the number of hotels and other establishments charged with food adulteration in the country during the last six months and the action taken against them ; (b) whether these include some Government hotels and establishments also ; and (c) if so, the names thereof.	(a), (b) & (c). The requisite information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 16-9-75 for extension of time upto 31-10-75. No further extension sought for.
74.	USQ. No. 2513 dt. 28-11-74 by Shri Shanker Rao Savant.	How many cases of the manufacture or sale of spurious or substandard drugs were detected during 1972-73, 1973-74 and 1974-75 upto 31st October, 1974, State-wise.	The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 12-6-75 for extension of time upto 22-8-75. No further extension sought for.
75.	USQ. No. 3248 dt. 5-12-74 by Dr. Saradish Roy.	(a) whether office of the Drug Controller did come to know that polio vaccine being sold by chemists and administered in several Municipal and State medical institutions was far below standard ; (b) whether the licences of chemists have been suspended for selling vaccine as far back as April this year ; and (c) if so, the names of those Chemists and locations.	(a), (b) & (c). The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 13-6-75 for extension of time upto 4-9-75. No further extension sought for.
76.	USQ. No. 4197 dt. 12-12-74 by Shri Mahadeepak Singh Shakya.	(a) whether Government's attention has been drawn to adulteration in vanaspati ghee and the number of manufacturers whose premises were raided from March, 1974 to October, 1974 ; (b) whether Rajpura Vanaspati ghee factory in Punjab State was also raided ; and (c) if so, the action taken in this regard.	(a), (b) & (c). The requisite information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 22-9-75 for extension of time upto 30-9-75. No further extension sought for.

1	2	3	4	5
77 USQ. No. 4218 dt. 12-12-74; by Sh. Ajit Kumar Saha.	(a) the number of persons arrested so far for drugs adulteration during the last three years, year-wise; and (b) the number of arrested persons who received punishment by the courts.	(a) and (b). The information is being collected and will be laid on the Table of the Sabha.	Partly implemented <i>vide</i> statement laid in Lok Sabha on 8-5-75. Request received from DPA on 16-9-75 for extension of time upto 11-12-75.	
78 USQ. No. 4228 dated 12-12-74 by Shri Mulki Raj Saini	(a) for the number of hospitals run by religious organisations in the country ; (b) the number of hospitals organisation-wise ; (c) the particulars there of, State-wise ; (d) the amount of grant or aid given to them by Government.	(a), (b), (c) & (d) The information is being collected and will be furnished as soon as it becomes available.	Request received from DPA on 22-5-75 for extension of time upto 31-12-75.	
79 USQ. No. 4258 dated 12-12-74 by Shri B.S. Chowhan.	(a) for the number of spurious drug manufacturing factories unearthed during the last three years ; (b) the number of lives claimed by these drugs ; (c) the number of factories whose licences have been cancelled and the number of those which were granted new licences ; and (d) the action taken so far against the spurious drug manufacturing factories.	(a), (b), (c) & (d). The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 26-9-75 for extension of time upto 11-12-75.	
80 USQ. No. 4269 dated 12-12-74 by Shri C.K. Chandrappan.	(a) whether Government are aware that large scale adulteration is taking place in drug industry ; and (b) how many cases have been registered, culprits arrested and sentenced in each State during the last one year.	(b) The information is being collected and will be laid on the Table of the Sabha.	Partly implemented <i>vide</i> statement laid in Lok Sabha on 21-7-75. Request received from DPA on 25-9-75 for extension of time upto 11-12-75.	
81 SQ. No. 544 dated 19-12-74 by Shri Shashi Bhushan.	(a) the number of foreign firms/persons against whom prosecutions have so far been launched in connection with manufacture, distribution or sale of spurious drugs; and (b) the action taken or proposed to be taken against them.	(a) and (b). Prosecutions are launched by the State Governments and the information regarding those foreign firms/persons is being collected.	Request received from DPA on 21-7-75 for extension of time upto 18-5-75. No further extension sought for.	

1	2	3	4	5
			Action will be taken in each case according to the law and the decision of the courts.	
82.	USQ. No. 5168 dated 19-12-74 by Shri M. Kathamuthu	(a) whether the Indian Medical Association has urged the Government to modify the present drug policy ; and (b) if so, the nature thereof and Government's response thereto.	(a) and (b). Information is being collected and will be laid on the Table of the House.	
83.	USQ. No. 5173 dated 19-12-74 by Shri Biren Dutta.	(a) whether Government are aware that the amount spent on drugs by five Government stores in Bombay, Calcutta, Gauhati, Hyderabad and Karnal is about Rs. 10 crores every year and of this, orders amounting to about Rs. 8 crores go to foreign companies ; and (b) if so, the names of the drugs mostly purchased from the foreign companies.	(a) and (b). The information is being collected and will be laid on the Table of the Sabha.	Request received from DPA on 4-7-75 for extension of time upto 19-9-75. No further extension sought for.
84.	USQ. No. 5193 19-12-74 by Shri Khemchand Bhai Chavda.	(a) whether M.B.B.S. students are required to execute a bond that they would serve Government for two years after completion of M.B.B.S. and internship ; (b) if so, how many candidates, belonging to Scheduled Castes Tribes qualified for M.B.B.S. and internship last year and how many of them have been offered appointment in terms of the said agreement (Bond) and the reasons for the time-lag between their completing internship after passing M.B.B.S. and the receipt of offer for appointment ;	(b), (c) and (d). The information is being collected and will be laid on the Table of the Sabha in due source.	Request received from DPA on 26-9-75 for extension of time upto 18-11-75.

1

2

3

4

5

(c) whether residential accommodation in Government hostel at Ahmedabad has not been given to many Scheduled Caste doctors appointed recently, although vacant accommodation is available in the hostel ; and

(d) the reasons for denial of the facility to newly appointed doctors belonging to the Scheduled Castes.

- | | | | |
|--|---|--|--|
| 85. USQ. No. 5268 dated 19-12-74 by Shri Sukhdeo Prasad Verma. | The total number of drug units whose licences have been cancelled for manufacturing sub-standard medicines during the period from April to October, 1974 in each of the States. | The information is being collected and will be laid on the Table of the Sabha in due course. | Partly implemented <i>vide</i> statement laid in Lok Sabha on 31-7-75. Request received from DPA on 16-9-75 for extension of time upto 18-11-75. |
|--|---|--|--|

ANNEXURE II

As on 8th August, 1975

(Vide para 5 of Minutes of the Fifth Sitting)

Pending assurances pertaining to Twelfth Session, 1974 of Fifth Lok Sabha (Second Batch)

Sl. No.	Date of Reference	Text of the Question/ Debate	Assurance given	Remarks
1	2	3	4	5

(Ministry of Home Affairs)

- | | | | |
|---|--|--|--|
| <p>1. USQ No. 1245 dt. 20-11-74 by Shri S. A. Muruganatham & Shri Indrajit Gupta.</p> | <p>(a) the amount received from U.S. and Belgium by Christian Institutions in Bihar during 1971, 1972, 1973 and 1974 so far ;</p> <p>(b) the amount received from international organisations with their names ; and</p> <p>(c) the districts of Bihar in which these Christian Institutions are situated.</p> | <p>(a) to (c). Facts are being ascertained and will be laid on the Table of the House.</p> | |
| <p>2. USQ. No. 1282 dt. 20-11-74 by Shri Somnath Chatterjee.</p> | <p>(a) whether Government are considering the question of withdrawal of Emergency ;</p> <p>(b) if not, whether Govt. are considering any proposal of fixing a definite time limit for the period of detention under the Maintenance of Internal Security Act ;</p> <p>(c) how many persons are in detention under the MISA for more than one year and whether their cases are reviewed periodically ; and</p> <p>(d) if so, how many persons have been released after such review.</p> | <p>(c) and (d). The information is being collected and will be laid on the Table of the House.</p> | <p>Request received from DPA on 23-6-75 for extension of time upto 31-7-75. No further extension sought for.</p> |

1	2	3	4	5
3. USQ. No. 1331 dt. 20-11-74 by Shri Shankar Dayal Singh.	(a) whether any assistance has been given to the family of Netaji Subhas Chandra Bose on behalf of the Government of India ; and	(a) & (b). Information is being collected and will be laid on the Table of the House as soon as possible.	Request received from DPA on 17-7-75 for extension of time upto 11-10-75. No further extension sought for.	
	(b) if so, the facts thereof and the present whereabouts of each member of the family of Netaji.			
4. USQ. No. 1359 dt. 20-11-74 by Shri Jagannath-rao Joshi, Shri R.V. Balle & Shri Atal Bihari Vajpayee.	(a) what impact the special economy drive launched in August, 1973 had on each item of expenditure incurred on the Prime Minister and each Central Minister ;	(a) to (c). The Information is being collected and will be laid on the Table of the House.	Request received from DPA on 29-5-75 for extension of time upto 31-7-74. No further extension sought for.	
	(b) the extent to which this expenditure is proposed to be brought down during the next year in view of the present crisis ; and			
	(c) the extent to which expenditure has increased on each occasion following Cabinet reshuffles since 1971 Lok Sabha Elections to date and the increase in expenditure estimated for one year following the last reshuffle.			
5. USQ. No. 1377 dt. 20-11-74 by Shri Y. Eswara Reddy & Shri Bhogendra Jha.	(a) whether any proceedings under Section 110 of the CPChave been started in the States and Union territories against hoarders, black marketeers, withholders of Provident Funds of employees and perpetrators of untouchability ;	(a) & (b). Information is being collected and will be laid on the Table of the House.	Partly implemented <i>vide</i> statement laid on Lok Sabha on 31-7-75. Request received from DPA on 29-9-75 for extension of time upto 31-10-75. No further extension sought for.	
	(b) if so, the facts thereof.			
6. USQ. No. 1378 dt. 20-11-74 by Shri Mukhtiar Singh Malik & Shri Birender Singh Rao.	The total amount spent on the tours of Central Ministers in the country during the year 1973-74 and from 1st April, 1974 to 31st October, 1974.	The requisite information is being collected and will be laid on the Table of the House.	Request received from DPA on 21-5-75 for extension of time upto 31-7-75. No further extension sought for.	

1	2	3	4	5
7. USQ. No. 2217 dt. 27-11-74 by Shrimati Roza Vidyadhar Deshpande.	(a) in how many places 'Bandhs' took place since September to Nov- ember, 1974 and rea- sons for these 'Bandhs' (b) how many people were arrested during pre- 'Bandh' days ; and (c) how many were arres- ted under MISA and DIR in this regard .	(a) to (c): While furnishing re- quisite infor- mation in respect of Karnataka & Andaman and Nicobar Admi- nistration it was stated that the Govts. of Harya- na, Himachal Pradesh, Mani- pur, Punjab & the Union terri- tory Adminis- trations of Aruna- chal Pradesh, Chandigarh, Dadra and Na- gar Haveli, Goa, Daman & Diu, Lakshdweep & Pondicherry have not reported any 'Bandh' dur- ing the pe- riod. The requisite in- formation is awaited from the other State Govts. & Union Ter- ritory Admi- nistrations.	Request re- ceived from DPA on 8-10-75 for exten- sion of time up- to 31-10-75. No further exten- sion sought for.	
8. USQ. No. 2247 dt. 27-11-74 by Shri Samar Guha.	(a) the particulars of as- signment given to Jus- tice Khosla in connection with commissions and committees set up by the Government of India since his retirement from Punjab High Court ; (b) the total emoluments and other benefits received by him while working for such commis- sions and committees ; (c) whether while conduc- ting Netaji Inquiry Com- mission's work he was given additional assign- ments of conducting some other commission or committee and if so facts thereof including addi- tional benefits drawn by him for such additional work.	(a), (b) & (c) : The informa- tion is being collected and will be laid on the Table of the House.	Request received from DPA on 8-7-75 for exten- sion of time upto 4-9-75. No further ex- tension scught for.	

1	2	3	4	5
9. USQ. No. 2385 dt. 27-11-74 by Dr. Laxmi Narayan Pandeya.	(a) the names of Union Ministers who laid founda- tion stones of big projects during the year 1972-73 and 1973-74 in Uttar Pradesh and Ma- dhya Pradesh with the names of places; and	(a) and (b). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 9-5-75 for ex- tension of time upto 31-7-75. No further ex- tension sought for.	
	(b) the expenditure incur- red thereon.			
10. USQ. No. 3145, dt. 4-12-1974 by Shri Jyotirmoy Bosu.	(a) the nature of activities of the Delhi-based youth organisations <i>viz.</i> —	(i) the International Youth Centre (ii) the National Students Press Council of India and (iii) the World Assembly of Youth;	(b), (c) and (d). In- formation is being collected.	
	(b) the total amount of financial assistance dis- bursed by the Ministry and other Ministries, year- wise during the last three years;			
	(c) whether these orga- nisations have received any financial assistance from foreign sources in- cluding U.S. Founda- tions; and			
	(d) if so, the amount re- ceived from each foreign source during the last three years.			
11. USQ. No. 3138, dt. 4-12-1974 by Shri Mulki Raj Saini.	(a) the number of raids conducted in Saharanpur (U.P.) under D.I.R. since January, 1973;	(a) to (d). In- formation is being collected from the Go- vernment of Uttar Pradesh and will be laid on the Table of the House.	Request received from DPA on 1-9-75 for ex- tension of time upto 15-9-75. No further ex- tension sought for.	
	(b) the number of persons arrested under D.I.R. during the same period;			
	(c) the names, occupation and addresses of those persons; and			
	(d) the names of those re- leased on bail.			

1	2	3	4	5
12. USQ. No. 4018 dt. 11-12-74 by Sh. Shashi Bhushan.	(a) whether the attention of the Ministry has been invited to a news report which appeared in a news weekly on the 16th November, 1974 under the heading 'Bohra High Priest Benefits from unholy land deal'.	(a) to (b). Government have seen the report appearing in the weekly 'Blitz' of 16th November, 1974. Factual information is awaited from the Government of Maharashtra.	Request received from DPA on 2-7-75 for extension of time upto 31-7-75. No further extension sought for.	
	(b) whether about 40,000 square yards of land near Irla Nalla under the Juhu-Vile Parle Scheme (Bombay) meant for housing the low income groups, was gifted away to about 59 Bohra families for a song;			
	(c) whether Government have made enquiries into this deal and if so, with what results; and			
	(d) whether it is proposed to cancel this deal in the wide public interest.			
13. USQ. No. 4051 dt. 11-12-74 by Shri Nathu Ram Ahirwar & Shrimati Parvathi Krishnan.	Whether the atrocities being perpetrated on the Scheduled Castes and the Scheduled Tribes by Caste Hindus have increased during 1972, 1973 and 1974 and if so, their numbers State-wise.	Up-to-date information is being collected and will be laid on the Table of the House.	Request received from DPA on 12-9-75 for extension of time upto 30-11-75.	
14. USQ. No. 4168 dt. 11-12-74 by Sh. Samar Guha	(a) whether Prime Minister and other Central Ministers accused Jayaprakash Narayan's movement to be influenced and aided by outside forces; and	(a) and (b). Facts are being ascertained and will be laid on the Table of the House.	Request received from DPA on 26-4-75 for extension of time upto 1-5-75. No further extension sought for.	
	(b) if so, the facts thereabout.			
15. USQ. No. 4181 dt. 11-12-74 by Shri Jyotirmoy Bosu.	(a) whether the Dramatic Performances Act, 1876 (Act No. XIX of 1876) under which the police could enter by night or day and by force if necessary, any such room or place, and to take into custody all persons whom they find therein, and to seize all scenery, dresses and other articles they find therein, is still the prevalent law in the country;	(a) and (b). Partly implemented vide State-ment laid in Lok Sabha on 31-7-75. The subject of 'Dramatic Performances' is listed in item 33 of the List II—State List of the Seventh Schedule of the Constitution. Some State Governments have therefore enacted their own legislation		

1

2

3

4

5

(b) if so, the facts thereof.

in the subject by repealing the Central Act so far as their areas were concerned. information about such repealment is being obtained from State Governments and would be laid on the Table of the House on its receipts.

26. USQ. No. 4694
dt. 16-12-74
by Shri Jhar-
khande Rai.

(a) whether the car of Punjab Wakf Board was involved in an accident in December, 1973 killing one man on the spot and injuring some persons travelling in Wakf Board car;

(b) if so, the names and addresses of the persons killed and injured in the car;

(c) what was the official purpose of the car being driven on that date; and

(d) whether any of the injured persons is or was co-accused with the Chairman on Punjab Wakf Board in any case under section 307 or some other section of I.P.C. pending at Ambala on that date.

(d) The Government have no information. The State Government have been addressed in that connection.

27. USQ. No. 5014
dt. 18-12-74 by
Shri Madhav-
rao Scindia :
Shri Hukam
Chand Kachwai
and Shri Ishwar
Chaudhry.

(a) the expenditure incurred during 1973-74 on each member of the Union Cabinet under the heads (i) conveyance, (ii) telephone, (iii) electricity and water (iv) miscellaneous, separately; and

(b) the statement of expenditure under the same head for the year 1971-72 and 1972-73, separately.

(a) and (b) : Request received from D.P.A. on 9-10-75 for extension of time upto 31-10-75. No further extension sought for.

- | 1 | 2 | 3 | 4 | 5 |
|-----|---|---|---|---|
| 18. | USQ. No. 5078
dt. 18-12-74 by
Shri Indrajit
Gupta. | <p>(a) whether reported cases of atrocities against Harijans are showing an increase;</p> <p>(b) whether during the first 6 months of 1974, there were 2,758 such cases in different States, of which 60 per cent were reported from Uttar Pradesh ; and</p> <p>(c) if so, action taken to protect the Harijans, apart from issuing vague directives to State Governments ?</p> | (a) Uptodate information is being collected and will be laid on the table of the House. | |

(Ministry of Industry & Civil Supplies)

- | | | | | |
|----|--|---|---|---|
| 19 | USQ. No. 1363
dt. 20-11-74 by
Shri K. Mallanna. | <p>(a) the number of raids made by Government during the last six months to scotch out hoarders and profiteers in food-grains and other essential commodities, State-wise and city-wise ; and</p> <p>(b) the amount of money, jewellery and the quantities of essential commodities seized and the number of licences suspended or cancelled as a result of these raids.</p> | (a) & (b).
The information regarding the action taken under the Essential Commodities Act, 1955, is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House. | Request received from DPA on 21-6-75 for extension of time upto 7-9-75. No further extension sought for. |
| 20 | USQ. No. 5068
dt. 18-12-74 by
Shri Jagannarh-
rao Joshi, Shri
Atal Bihari
Vajpayee &
Shri R.V. Bade. | <p>(a) the names of the industrialists and big businessmen in Delhi and in the various States in the country who had been arrested in connection with the hoarding of goods worth Rs. 10 thousand or more during the last three years.</p> <p>(b) dates of arrest, conviction or withdrawal in each of the cases; and</p> <p>(c) the names of the firms whose cases were withdrawn and the reasons for the withdrawal of the cases.</p> | (a) to (c).
The information is being collected and will be laid on the Table of the House. | Request received from IIA on 19-4-75 for extension of time upto 14-7-75. No further extension sought for. |

1

2

3

4

5

(Ministry of Information and Broadcasting)

- 21 SQ. No. 229, dt., 27-11-74—supplementaries by Sarvashri R.S. Pandey, Bhogendra Jha and N.K.P. Salve. Smuggling of Indian Films to Foreign countries. In replying to Supplementaries raised by Shri R.S. Pandey, Shri Bhogendra Jha and Shri N.K.P. Salve about the functioning of IMP EC, the Minister stated that "some complaints about the functioning of IMPEC were made and as I said just now, a preliminary inquiry has been held. The inquiry report is being examined and whatever follows from our study I will decide later."
- 22 USQ. No. 4058 dt. 11-12-74 by Shri M.R. Lakshminarayan. Referring to the reply given to Unstarred Question No. 9434 on the 8-5-74 and asking :
 (a) whether the information asked for therein has since been collected ; and
 (b) if so, the main particulars thereof.
- (a) and (b) : The material is still being collected and will be laid on the Table of the House.

(Ministry of Labour)

- 23 USQ. No. 46 dt. 14-11-74, by Shri P.A. Saminathan & Shri S.R. Damani. (a) whether the Union Government have received the report of the Bonus Review Committee ;
 (b) if so, its main recommendations and the number of recommendations that have been accepted ; and
 (c) when it is likely to be placed before the House.
- (b) The recommendations made by the Committee are under study and decisions yet to be taken. Request received from DPA on 8-10-75 for extension of time upto 31-10-75. No further extension sought for.
 (c) this aspect of the matter is also being examined .

1	2	3	4	5
24	USQ. No. 409 dt. 14-11-74 by Shri H.N. Mukherjee & Shri C.K. Chandrapan.	(a) the number of strikes Government had declared illegal during 1972-73 and 1973-74 ; and (b) the reasons for the Gov- ernment to take this mea- sure in tackling the strikes of the workers.	(a) and (b). In- formation is being collected and will be laid on the Table of the House after it is received.	Partly implement- ed vide state- ment laid in Lok Sabha on 21-7- 75. Request received from DPA on 8-10-75 for extension of time upto 30-11-75.
25	USQ. No. 1584 dt. 21-11-74 by Ramavatar Shastri.	(a) whether two establish- ments namely M/s S. K. Khaliuldin A. Satar Beedi Factory, Shekhpur, Mon- ghyr and M/s S. K. Nasari- uddin Beedi Merchant of the same locality are covered under the E.P.F. Act, 1952 and the scheme framed thereunder with effect from the 31st Dec- ember, 1965 and 10th March, 1966 respectively; (b) whether both the est- ablishments are in default in payment of provident fund dues and in submis- sion of returns since the date of their coverage; (c) if so, the action taken by the Regional Provident Fund Commissioner, Bihar to secure compliance; (d) whether the coverage files of these establishments have been misplaced, des- troyed; and (e) whether the Regional Commissioner, Bihar has taken any action to trace out the files and if so, the facts thereof.	(a) to (e). The Provident Fund Authorities have reported that the infor- mation is not readily avail- able and is being collected. It will be laid on the Table of the Sabha in due course.	Request received from DPA on 1-9-75 for exten- sion of time upto 30-11-75.
26	USQ. No. 3225 dt. 5-12-74 by Shri Ramdeo Singh & Shri Madhu Limaye.	(a) whether the category of a newspaper for the determination of the wage scales of working journalists employed by it, is accord- ing to the Wage Board for Working Journalists, determined by its annual revenue; (b) the annual revenue of the Indian Express Group of newspapers in 1973;	(b) to (e). Information is being collected.	Request received from DPA on 19-3-75 for ex- tension of time upto 15-5-75 No further exten- sion sought for.

1

2

3

4

5

(c) whether it has already exceeded the minimum limit for placing it in the "A" category;

(d) whether the group has been defrauding its working journalists of the wage scales due to them by illegally and falsely treating itself as a 'B' category newspaper; and

(e) the total amount for which the working journalists of the group have been defrauded so far this year and the action taken by Government in this regard.

27. USQ.No.3303
dt. 9-12-74
by Shri
Ramavtar
Shastri

(a) whether all the mica mines/factories situated in the districts of Hazaribagh, Giridih and other parts of Bihar have been covered under the E.P.F. Act, 1952 from their due dates and all eligible employees have been enrolled from the dates on which they qualified for membership; and

(b) if so, the names of the covered mica mines/factories with their dates of coverage, number of employees and members enrolled as on the 30th September, 1974 along with a list of uncovered mines/factories.

(a) & (b). It was *inter-alia* stated that, "the details regarding the names of covered establishments, the date(s) of their coverage the number of eligible employees are not readily available and are being collected. These will be laid on the Table of the House in due course."

Request received from DPA on 1-7-75 for extension of time upto 30-9-75. No further extension sought for.

23. USQ.No.3327
dt. 5-12-74
by Shri
S.N. Misra.

(a) whether pre-nationalised owners of Coal Mines have yet to pay Rs. 12 crores of provident fund to the workers of their Mines;

(b) whether in some cases the owners have not even paid the wages to the workers; and

(c) if so, the facts thereof and the action taken by the Government.

(a), (b) & (c). It was *inter-alia* stated that, "as regards non-payment of wages, information is being collected."

Request received from DPA on 22-9-75 for extension of time upto 4-12-75.

1	2	3	4	5
29.	USQ.No.5172 dt. 19-12-74 by Shri Somnath Chatterji and Shri Jyotirmoy Bosu.	(a) the number of workers laid off and retrenched, State-wise, due to power shortage, lockouts, scarcity of raw materials and other reasons, in the country, during the past two years; and (b) the steps taken to provide relief to such workers.	(a) & (b). Information is being collected and will be laid on the Table of the House after it is received.	Partly implemented <i>vide</i> statement laid in Lok Sabha on 4-8-75. Request received from DPA on 20-10-75 for extension of time upto 30-11-75.

(Ministry of Law, Justice & Company Affairs)

30.	USQ.No.382 dt. 12-11-74 by Shri Jyotirmoy Bosu.	(a) whether B.N. Elias and Company Calcutta has been recently taken over by Goenkas of Duncun Brothers; (b) if so, the salient features of the deal; (c) the composition of the Board of Directors of B. N. Elias and Company after the take over; (d) whether a number of irregularities and malpractices have been detected in this transaction; and (e) if so, what action, if any is being taken under the provisions of the Companies Act.	(a) to (e). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 1-9-75 for extension of time upto 15-10-75. No further extension sought for.
31.	USQ.No.1085 dt. 19-11-74 by Shri R.N. Barman.	(a) the names of foreign firms in West Bengal whose terms of operation had expired on the 31st August, 1974; (b) names of foreign firms which have applied for extension of time; (c) what were the (i) profit repatriation, (ii) progressive dilution of equity shares, (iii) Indianisation of staff and (iv) fresh investment made and employment offered by these firms; and (d) the decision taken by Government in this matter.	(a) to (d). Information is being collected and it will be laid on the Table of the House.	Request received from DPA on 1-9-75 for extension of time upto 25-11-75.

1	2	3	4	5
32. USQ.No.3885 dt. 10-12-74 by Shri Samar Guha.	(a) whether Government have prepared any panel of retired judges for appointing personnel of various commissions and Committees set up by Government for different purposes;	(c) and (d). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 18-6-75 for extension of time upto 15-7-75. No. further extension sought for.	
	(b) if so, the principles guiding the selection of retired judges for the panel and the names of the judges in the existing panel;			
	(c) the names of the ex-judges given assignments to various Commissions and Committees, set up by Government since 1970 and the nature of assignments given to them; and			
	(d) the facts about the emoluments and other benefits given to such assignees.			
33. USQ.No.3962 dt. 10-12-74 by Shri Hemendra Singh Banera.	(a) the total number of cases involving change in object Clause or location of registered office under Sections 17, 18 and 19 of the Companies Act, 1956, detected during the last three years;	(a), (b), (c) & (d). The required information is being collected and the same will be laid on the Table of the House.	Request received from DPA on 8-10-75 for extension of time upto 15-11-75.	
	(b) the total number of cases of violation of Section 79 of the Companies Act relating to issue of shares at a discount noticed during the last three years;			
	(c) the total number of cases in which violation of Section 141 of the Companies Act relating to rectification of Register of Charges was committed during the last three years; and			
	(d) the total no. of cases in which Section 186 of the Companies Act relating to convening of a general meeting was violated during the last three years.			

1

2

3

4

5

34. USQ.No. 3965 dt. 10-12-74 by Shri Hemendra Singh Banera:
- (a) the total number of pending cases of (i) voluntary winding up (ii) compulsory winding up, of companies;
- (b) how many of these have been pending for more than five years, and for more than ten years;
- (c) the number of cases where voluntary winding up proceedings are pending merely for want of Reports under Section 497(6) from the Official Liquidator;
- (d) what remedial steps have been taken by Government to ensure a speedy liquidation proceedings so that the contributors and creditors do not continue to suffer; and
- (e) the number of cases where penal action was taken for incorrectness of declaration of solvency under Section 488(3) of the Companies Act, 1956.

(Department of Personnel)

- 35 USQ.No. 3022 dt. 4-12-74 by Shri Samar Mukherjee.
- (a) the total number of Central Government employees both permanent and temporary who went on strike from 10th May, 1974 to 13th May, 1974, department-wise.
- (b) the number of employees dismissed, removed from service, given break-in-service, transferred or downgraded for participating in the strike; and
- (c) the latest position about their reinstatement and condonation of break in service.
- (d), (e) and (f) : The required information is being collected and the same will be laid on the Table of the House.
- Request received from DPA on 25-9-75 for extensions of time upto 31-10-75 to further extension sought for.
- Request received from DPA on 5-8-75 for extension of time upto 30-9-75. No further extension sought for.
- Presumably, information sought in respect of Central Government employees, other than in the Railways.
- This is being collected and the same will be laid on the Table of the House as soon as possible.

1	2	3	4	5
---	---	---	---	---

(Ministry of Petroleum and Chemicals)

36. USQ No 254 dt 12-11-74 by Shri Khemchand Bhai Chavda.
- (a) whether M/s May and Baker had submitted a proposal for associating Indian capital in 1965;
- (b) if so, the facts thereof;
- (c) whether their proposal was placed before the Foreign Investment Board or any other Government agency for approval of collaboration and if so, what was the decision taken;
- (d) whether the decision was conveyed to the party; and if not, the reasons therefor; and
- (e) what is the loss of foreign exchange to our country conveying the decision.
- (f) and (g). The information is being collected and will be laid on the Table of the House as soon as possible.
- Request received from DPA on 3-9-75 for extension of time upto 31-10-75. No further extension sought for.
37. USQ. No. 336 dt. 12-11-74 by Shri Ramavtar Shastri & C.K. Chandrappan.
- (a) whether certain officers of the Ministry of Petroleum & Chemicals undertook a tour abroad to contact firms who would sell know-how to Indian drug industry in Public Sector;
- (b) if so, number of officers who went abroad and the expenses incurred by Government.
- (c) and (d). It was *inter-alia* stated that "Information regarding expenditure incurred by IISPL and IISGL is being collected and will be laid on the Table of the House.
- Request received from DPA on 20-10-75 for extension of time upto 31-11-75.
38. USQ. No. 388 dt. 12-11-74 by Shri Prasanbhai Mehta.
- (a) whether Messrs. E. Merck are manufacturing a number of formulations without industrial license or approval of Government;
- (b) if so, the facts about names of formulations and their quantities of productions; and
- (c) what action Government propose to take against this Company for producing sectors without any valid authorisation.
- (d) so (c). Information is being collected and will be laid on the Table of the House.
- Request received from DPA on 12-6-75 for extension of time upto 31-7-75. No further extension sought for.
-

1	2	3	4	5
39. USQ. No. 395 dt. 12-11-74 by Shri Madhu Limaye.	(a) whether Government have made any evaluation of the Development of chemical industry, including fabrication of plant and machinery in the country in the last five years ; (b) whether the export potential in the matter of chemicals and chemical plants has been explored ; (c) if so, the Ministry's plans for exports during the current year ; and (d) the help that is being extended to this industry by the commerce Ministry in this regard.	(a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.	Request received from DPA on 1-9-75 for extension of time upto 30-9-75. No further extension sought for.	
40. USQ. No. 2031 dt. 26-11-74 by Shri Khemchand Bhai Chavda.	what were the yearly remittance abroad of the foreign drug manufacturing firms during the Fourth Plan period company-wise.	It was <i>inter-alia</i> stated, "Similar information for the year 1973/1974 in respect of each foreign company is being collected and will be laid on the Table of the House.		
41. USQ. No. 2099 dt. 26-11-74 by Shrimati Roza Vidyadhar Deshpande.	(a) whether any private companies are working in collaboration with multinational corporations ; (b) if so, their annual production ; and (c) what amount these companies had remitted abroad during the last three years.	(a) to (c). The information is being collected and will be laid on the Table of the House.		
42. USQ. No. 2102 dt. 26-11-74 by Shri Khemchand Bhai Chavda.	(a) what has been the production of M/s. Sandoz, Abbots, SKF, May & Baker ; Glaxo and Pfizers during the Fourth Plan period, product-wise and what is their licensed capacity ; (b) what are the items which they are manufacturing without any industrial licences or permission ; and	(a) to (c). Information is being collected and will be laid on the Table of the House.	Request received from DPA on 11-8-75 for extension of time upto 31-10-75. No further extension sought for.	

1

2

3

4

5

- (c) what action Government have taken/or propose to take for their indulging into production without valid licenses.
43. USQ. No.2150 dt.26-11-74 by Shri Chandulal Chandrakar & Shrimati Roza Vidhyadhar Deshpande.
- (a) the number of companies and corporations in the public sector under the Ministry;
- (b) the capital invested therein, separately;
- (c) the amount of loss suffered or profit earned by each company or corporation during the last three years; and
- (d) whether any step is being taken to save them from suffering loss.
- (b), (c) & (d). The requisite information is being collected and will be laid on the Table of the Sabhs as early as possible.
- Request received from DPA on 12-9-75 for extension of time upto 30-9-75. No further extension sought for
44. USQ. No. 2153 dt. 26-11-74 by Shri Birender Singh Rao and Shri Mukhtiar Singh Malik.
- (a) whether M/s. Warner Hindustan Limited are manufacturing chiklets under diversification;
- (b) if so, the date on which the Ministry referred their cases to DGTD and the broad outlines of the reply of DGTD, accepting the diversification proposal for the manufacture of chiklets;
- (c) whether this firm is also involved in import of banned items and rusted and depreciated machineries for manufacturing of Picolines, if so, what are the facts in this regard; and
- (d) what action Government have taken or propose to take against the firm.
- (c) & (d). Information is being collected and will be laid on the Table of the House.
- Request received from DPA on 24-2-75 for extension of time upto 30-4-75. No further extension sought for.
45. USQ. No.2804 dt. 3-12-74 by Shri Surendra Mohanty.
- Referring to the reply given to Unstarred Question No. 3686 on the 27th August, 1974 regarding foreign companies marketing products of small units and asking:
- (a) whether the requisite information has since been collected;
- (a) to (d). Efforts are being made to collect the information and it will be laid on the Table of the House as soon as possible.

1 2 3 4 5

(b) if so, whether Minister would lay it on the Table of the House; and

(c) if not, when Minister is expected to do so.

46. USQ. No. 2921
dt. 3-23-74 by
Shri Bhaljibhai
Ravjibhai
Parmar.

(a) what was the initial equity, present equity capital, bonus and preference shares and assets of M/s. Pfiners, Glaxo, May & Baker, Sandcz and Hoechst in our country, separately;

(b) what are the formulations licensed to them, the capacities individual or clubbed together;

(c) prices of how many items of these firms were approved under package deal and in how many cases their prices were reduced during the last three years, the prices of these items in 1972 and what was the mark up allowed to them; and

(d) what are the items for which price increase was given to those firms in 1974 according to guidelines issued by the Ministry, what was the increase in prices, item-wise.

Request received from DPA on 8-10-75 for extension of time upto 30-11-75.

(b) to (d). Information is being collected and will be laid on the Table of the House.

47. USQ. No. 2963
dt. 3-12-74 by
Shri Bhaljibhai
Ravjibhai
Parmar.

(a) how many new applications for industrial licences for 'new ventures' were received for the manufacture of drugs and pharmaceuticals during the last 3 years, particulars of items and quantities applied for; how many of them were approved/rejected/deferred and reasons for rejection/deferrence; and

(b) upto which date expansion licences were issued to the foreign firms with more than 26 per cent

Request received from DPA on 5-8-75 for extension of time upto 30-9-75. No further extension sought for.

(b) The information is being collected and will be laid

- | 1 | 2 | 3 | 4 | 5 |
|-----|--|---|--|---|
| 51. | USQ. No. 3882
dt 10-12-74 by
Shri Bhalgibhai
Ravjibhai
Parmar. | <p>(a) whether some of the foreign firms with more than 26 per cent foreign equity have been smuggling the basic raw materials for which they are licenced and have been selling them as their own manufactured material ;</p> <p>(b) if so, the names of the firms, the details of the raw materials smuggled marketed by them, the value thereof during the Fourth Five Year Plan period; and</p> <p>(c) what action Government have taken against them and whether Government proceed against them under MISA.</p> | (a), (b) and (c). The information is being collected and will be laid on the Table of the Sabha. | Request received from DPA on 24-10-75 for extension of time upto 31-12-75 |

(Ministry of Railways)

- | | | | | |
|-----|--|---|---|---|
| 52. | USQ. No. 219
dt. 12-11-74 by
Shri P. M.
Sayeed and Shri
S. M.
Siddayya. | <p>(a) whether statistics are being maintained by the Railway Ministry regarding the number of Scheduled Caste and Scheduled Tribe candidates recruited under special discretionary powers vested in the General Managers, for selecting Scheduled Caste/Tribe candidates fulfilling lower standards of suitability; and</p> <p>(b) if so, in how many cases these powers have been utilised by the respective General Managers and in how many cases it was considered necessary by the Railway Ministry to ask the General Managers to utilise this power more frequently and liberally, during the last three years.</p> | (b) The information as to in how many cases these powers have been exercised by the General Managers is being collected and will be laid on the Table of the Sabha. | |
| 53. | USQ. No. 263
dt. 12-11-74 by
Shri Nathu Ram
Ahirwar. | <p>(a) the category-wise number of Railway employees promoted in 1972-73 and 1973-74;</p> <p>(b) the category-wise number, among them of those belonging to the Scheduled Castes and Scheduled Tribes; and</p> | (a) to (c). Information is being collected and will be laid on the Table of the Sabha. | Request received from DPA on 29-8-75 for extension of time upto 30-11-75. |

1

2

3

4

5

(c) the number of these employees of Scheduled Castes and Scheduled Tribes who were not promoted in spite of their Seniority and qualifications and who had sent in their applications for the purpose, indicating their names, qualifications and other dates of their appointment, separately.

54. SQ. No. 102 dt. 19-11-1974
Supplementary
by Sh. Indrajit
Gupta.
- Dismissal/Removal of various categories of employees on Southern Railways.
- On points raised by Shri . Indrajit Gupta & Sh. Piloo - Mody, the Minister *inter-alia* stated "The figures as to how many have been charged with sabotage and violence is not with us at the moment. We shall come before the House next week or even this afternoon, if you so desire, and give this figure. If the figures are not there, I can certainly ask for time."
55. USQ. No. 2193 dt. 26-11-75—
by Shri
Ramavtar
Shastri.
- (a) whether a few posts of Senior Scale Officers in Railway have been upgraded and the word 'Senior' have been added before their designation like Sr. Dos (T) Sr. DCs., Sr. DAO, Sr. DEN and their existing offices have been air-conditioned; and
- (b) the offices on Railways where the rooms of such Senior Scale Officers mentioned in part (a) above have been air conditioned, Division/Zone-wise.
- (b) The information is being collected.

1 2 3 4 5

56. SQ.No. 285 Ticket checking staff dismissed/suspended/prosecuted after last Railway strike. While referring to the reply of the Minister, Shri Shankar Dayal Singh cited 19 cases—
 Denapur-3,
 Howrah-1,
 Asansol-3,
 Dhanbad Division-3 (N. W. Sinha in Danapur Division, D. V. Roy in Howrah, B. N. Singh in Dhanbad) against whom no cases, are pending and these persons are not being called on duty, the Hon'ble Minister promised to look into these cases and to inform the Member.
57. USQ.No. 3861 dt. 10-12-74 by Shri S. M. Siddayya. (a) how many sons and daughters of the loyal workers have been appointed to Class III and IV points in each of the Railways during and after last Railway strike in 1974; and (a) and (b). Request received from D. P. A. on 12-9-75 for extension of time upto 29-9-75. No further extension sought for.
- (b) of them, how many belong to the Scheduled Castes and Scheduled Tribes and how many applications were received from these castes and tribes in each Railway.
58. USQ.No. 3891 dt. 10-12-74 by Shri Krishna Chandra Halder. (a) how many units of (i) Territorial Army (ii) C.R.F. (iii) B.S.F. (iv) PAC (v) CISF and forces other than Army were deployed in connection with May, 1974 Railway Strike and the amount spent for (i) wages and allowances (ii) Conveyance and transportation including air passage (iii) Special Allowance and dry toward diet/Hard duty etc.; (a), (b) and (c). Request received from DPA on 20-10-75 for extension of time upto 31-12-75. Information is being collected and will be laid on the Table of the Sabha.

1

2

3

4

5

(b) how many regular Army Units/Signal Corps and other units were deployed in this connection and the total amount spent in wages/conveyance/transportation, special allowance etc; and

(c) how many tents and other equipments were purchased by the Railway authorities for these personnel.

59 USQ. No. 4790
dt. 17-12-75
by Sh. Ajit
Kumar Saha.

(a) how many railwaymen have proceeded to court against various measures of victimisation and in how many cases ad-interim injunctions have been granted; (d) to (d). The information is being collected and will be laid on the Table of the Sabha.

(b) in how many cases the court decided in favour of railwaymen and how many had to be taken back to service and/or paid their wages as a result of the court orders;

(c) what amount has been spent by the Railway Ministry, including Railway Board and various Zonal Railways for (i) contesting the cases and (ii) payment of wages; and

(d) in how many cases the Railway Ministry has filed appeals against court orders and the expenses incurred for the same.

(Ministry of Steel and Mines)

60 USQ. No. 432
dt. 14-11-1974
by Shri Ram -
sahai Pandey.

(a) whether stainless steel worth Rs. 4 lakhs was allotted to two fake firms of Bombay recently; (d) to (c). The information is being collected and will be laid on the Table of the House.

(b) whether any CBI inquiry has been ordered in this respect; and

(c) if so the findings of the inquiry.

Request received from DPA on 14-8-75 for extension of time upto 14-11-75.

1	2	3	4	5
61 USQ. No. 458 dt. 14-11-74 by Shri Madhu Limaye.	(a) what were the steel quotas per year allotted to Maruti Limited since its incorporation; (b) what were the details of the justification for these quotas given in the com- panies applications; (c) whether any part of these quotas were sold in the black market.	(a) to (c). The information is being collec- ted and will be laid on the Table of the House.	Request received from DPA on 20-10-75 for ex- tension of time upto 14-12-75.	
62 USQ. No. 1458 dt. 21-11-74 by Shri S. A. Muruganantham Sh. Birender Singh Rao, Shri Sukhdeo Prasad Verma.	(a) whether many Indust- rial units have been dere- gistered in different States for alleged misutilisation of iron and steel supplied to them from Central sources; and (b) if so, the broad outlines thereof, State-wise.	(a) and (b). The information is being collec- ted and will be laid on the Table of the House.	Request received from DPA on 21-8-75 for ex- tension of time upto 18-11-75.	
(Ministry of Supply & Rehabilitation)				
63 USQ. No. 3314 dt. 5-12-74 by Shri Samar Guha.	(a) whether large number of refugees who rushed out in November, 74 from Bangladesh to West Bengal, Assam, Tripura and Delhi died in border areas; (b) whether these refugees- are living in wretched con- dition in Delhi and if so, the facts thereabout ; and (c) the steps taken by Gov- ernment to feed these refuges who arrived in Delhi and other States.	(a), (b) & (c). The informa- tion is being collected and will be laid on the Table of Sabha.	Request received from DPA on 14-7-75, for extension of time upto 31-5-75. No fur- ther extension sought for.	
(Ministry of Tourism & Civil Aviation)				
64 USQ. No. 710 dt. 15-11-74 by Sardar Swaran Singh Sokhi.	(a) whether present acco- modation and transport arrangements in Jammu & Kashmir, for the middle class tourists are very poor and inadequate es- pecially in places like Gulmarg and Pahelgam where two lakhs tourists visit at present and are expected to be increased to five lakhs during the Fifth Five Year Plan period;	(a) (b) and (d) :- The necessary information has been called for from the Jammu and Kashmir Government and will be laid on the Table of the Sabha.	Request received from DPA on 18-8-75 for ex- tension of time upto 12-11-75.	

1

2

3

4

5

(b) whether it is due to the defective planning in tourism;

(c) the reasons for delay in completion of the winter sports project at Gulmarg; and

(d) the steps Government propose to take to augment the existing accommodation and transport arrangements for the middle class tourists visiting Jammu and Kashmir.

(Ministry of Works & Housing)

- | | | | | |
|----|--|--|--|---|
| 65 | USQ. No. 35
dt. 11-11-74
by Shri Ishwar
Chaudhry. | The expenditure incurred on the residences of Central Ministers from the 31st March, 1973 to 31st March, 1974 on (i) maintenance of gardens and lawns (ii) furnitures and furnishings (iii) electrical equipments, (iv) maintenance of building (v) additions and alterations in the residence and (vi) other items. | The information is being collected and will be laid on the Table of the House. | Request received from DPA on 9-7-75 for extension of time upto 30-9-75. No further extension sought for. |
| 66 | USQ. No. 3632
dt. 9-12-74
by Shri Shashi
Bhushan. | The total number of M.Ps., High Court and Supreme Court Judges, Ministers, Secretaries, and other high officials of the Government of India, who own their houses in Delhi/New Delhi and have been allotted Government accommodation; the rate at which the rent is being charged from them; | No statistical data are available in regard to the number of such persons as own houses and have been allotted Government accommodation. However the information is being collected. | Request received from DPA on 9-7-75 for extension of time upto 31-10-75. No further extension sought for. |
| 67 | USQ. No. 4568
dated 16-12-74
by Shri D. K.
Panda. | (a) whether the open nallah constructed by DDA, which flows through the village Rarhi Jharis-Maria, Lajpat Nagar, New Delhi is being used as sewer line by the village, has not been cleaned ever since its construction and has created serious health hazards for the villagers; | (a), (b), (c) & (d).
The information is being collected and will be laid on the Table of the Sabha. | Request received from DPA on 10-9-75 for extension of time upto 18-11-75. |

1

2

3

4

5

(b) if so, whether urgent arrangements will be made to clean it and cover its portion that flows through the above village;

(c) whether it is also a fact that the area is not being inspected by the Health Officers and no sanitation arrangements exist there; and

(d) if so, the reasons therefor.

ANNEXURE— III

(Vide para 7 of Minutes of the Fifth Sitting)

Details of pending Assurances for which the Department of Parliamentary Affairs have requested for extension of time and recommendations of the Committee thereon.

Sl. No.	Particulars of Assurance	Extension granted by the Committee upto	Observations of the Committee.
1	2	3	4
1	USQ. No. 478 dated 25-7-73 by Shri Paripoornanand Painuli regarding Development Blocks and Special Area Projects in U.P. (Home Affairs).	19-12-75	
2	USQ. No. 2539 dated 11-3-74 by Sarvashri Atal Bihari Vajpayee and Jagannathrao Joshi regarding Miristers in possession of fallow and cultivable Land (Agriculture & Irrigation)	31-12-75	
3	USQ. No. 3399 dated 18-3-74 by Shri M. S. Purty regarding land acquired and allotted to Scheduled Castes/Tribes landless agricultural labourers in Bihar (Agriculture & Irrigation)	31-12-75	
4	USQ. No. 334 dated 13-11-73 by Shri Khemchandbhai Chavda regarding C.O.B. Licences granted to certain Drug Firms for production of some items (Petroleum and Chemicals)	30-11-75	
5	USQ. No. 3583 dated 5-12-73 by Shri S. M. Banerjee regarding prices of soaps charged by Hindustan Lever Limited (Petroleum & Chemicals)	30-11-75	
6	USQ. No. 2500 dated 1-12-71 by Shri Devinder Singh Garcha about A.R.C. recommendation regarding increase in promotion quota to Class I. (Personnel & Administrative Reforms)	31-3-76	
7	SQ. No. 71 dated 26-5-71 by Sarvashri M. Kalyanasundaram and B. S. Bhaura regarding formation of Inter-State Council (Home Affairs.)	31-12-75	
8	USQ. No. 7444 dated 18-4-73 by Shri Ramavtar Shastri regarding complaint against the grant of pension (Home Affairs).	31-12-75	
9	USQ. No. 2536 dated 8-8-73 by Shri P. G. Mavalankar regarding Award of Tamra Patras and grant of pensions to wrong persons in Delhi (Home Affairs).	31-12-75	

1	2	3	4
10	USQ. No. 4269 dated 22-3-74 by Shri Jyotirmoy Bosu regarding evasion of taxes by companies under the Directors of Maruti Ltd. (Finance)	30-12-75	
11	SQ. No. 530 dated 18-12-73 by Shri D. B. Chandra Gowda regarding Child Marriages in the country (Law, Justice & Company Affairs).	30-11-75	
12	USQ. No. 1752 dated 4-3-74 by Sarvashri Indrajit Gupta and C. K. Chandrappan regarding Central directive on disorders due to land reform in States (Agriculture & Irrigation).	20-11-75	

MINUTES

Sixth Sitting

The Committee sat on Thursday, the 13th November, 1975 from 11.00 hours to 12.45 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS.

2. Shri Syed Ahmed Aga
3. Shri Jagdish Bhattacharyya
4. Shri Narendra Singh Bisht
5. Shri G. C. Dixit
6. Shri B. R. Kavade
7. Shri Kinder Lal
8. Shrimati T. Lakshmikanthamma
9. Shri Sarjoo Pandey
10. Shri Mulki Raj Saini
11. Shri Ramshekhar Prasad Singh
12. Shri Satyendra Narayan Sinha
13. Shri K. Subravelu

SECRETARIAT

Shri S. N. Khanna—*Senior Examiner of Questions*

Witnesses Examined

1. Dr. S. M. S. Chari—*Joint Educational Adviser, Ministry of Education, Social Welfare and Culture*
2. Shri S. K. Chaturvedi—*Director (Languages), Ministry of Education, Social Welfare and Culture*
3. Shri A. K. Ghosh—*Additional Secretary, Ministry of Industry and Civil Supplies*

4. Shri B. N. Jalan—*Economic Adviser, Ministry of Industry and Civil Supplies.*

MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE

The Committee took evidence of the representatives of the Ministry of Education, Social Welfare and Culture in regard to the delay in the implementation of the following two assurances:—

- (i) Assurance given in reply to Unstarred Question No. 114 on the 22nd July, 1974 regarding teachers working on *ad-hoc* basis in Government Schools in Delhi.
- (ii) Assurance given in reply to Unstarred Question No. 2280 on the 12th August, 1974 regarding institutions awarding Degree of Shastri.

2. At the outset, the Chairman observed that both the above assurances remained pending for a long time. The Committee had gone through the short note submitted to them by the Ministry explaining the reasons for delay in implementation of the assurances.

3. When asked whether he had any further points to clarify in addition to what had already been stated in the note, the Joint Educational Adviser, Ministry of Education, Social Welfare and Culture stated in connection with the assurance arising out of the reply given to Unstarred Question No. 114 on the 22nd July, 1974 as follows:

“We are really sorry that there has been some delay in fulfilling this assurance. It was entirely due to the fact that we wanted to get complete and satisfactory information from the Delhi Administration and for that we were repeatedly writing to them. They did send some material, but they did not straightaway answer the points which had been raised in the question. The answer was somewhat vague and we did not want to send a vague statement to Parliament. So, we were trying to get the correct picture of the whole situation so that we could give a convincing and satisfactory answer. In this exercise some delay was involved, and of course we had sought permission for extension of the date upto November. It was not our intention that it should be delayed any longer. Ultimately we found it was better to answer the questions with whatever material was ready and that was submitted.”

4. It was pointed out to the representative of the Ministry that the assurance was given on the 22nd July, 1974 and the Department of Parliamentary Affairs wrote to the Committee on the 26th July,

1975 for the first time for extension of time upto the 31st August, 1975. When asked why no action was taken by the Ministry from the 22nd July, 1974 to 19th June, 1975 when the Department of Parliamentary Affairs reminded the Ministry, the representative of the Ministry of Education, Social Welfare and Culture stated:

"I am sorry, we should have written to the Department of Parliamentary Affairs immediately after the expiry of three months expressing our inability to fulfil the assurance and should have sought extension. I do admit that there has been a lapse on our part in not having sought the extension earlier. The only explanation that I can give for this lapse is that there was every hope that we would be able to fulfil it within the stipulated time. Some information was in hand and we wanted to get complete information. In this exercise, unfortunately, a time lag occurred and we realise that we have made a mistake in not seeking this extension in time."

5. In reply to a question whether there was any special machinery or cell as in the case of other Departments/Ministries to look into the assurances so that they were implemented within the time schedule of three months, the representative of the Ministry stated:

"We have a Parliamentary Unit in the Ministry and they are expected to keep a watch over the implementation of assurances and to remind periodically the various sections about non-fulfilment of assurances. Further, the section itself is responsible and is expected to keep a watch over all Parliamentary Questions pending in that section and periodically put up the case to the officers and bring it to their attention if there is any difficulty or delay."

6. The Committee pointed out to the representative of the Ministry of Education, Social Welfare and Culture that their Parliamentary Wing was not working satisfactorily. As an illustration, the Committee referred to the following questions which had been treated as assurances and were pending for a long time:—

- (1) USQ. No. 993 dated the 18th November, 1974 regarding conditions for eligibility for private candidates to various University examinations.
- (2) USQ. No. 1950 dated 25th November, 1974 regarding lectures delivered by U.S. Academicians in Educational Institutions in India.

- (3) USQ. No. 2674 dated the 2nd December, 1974 regarding Educational Institutions and Universities receiving assistance from Ford Foundation.
- (4) USQ. No. 2757 dated the 2nd December, 1974 regarding transfer of teachers in N.D.M.C. Schools.

In all these cases, extension of time sought for had already been over and no follow up action had been taken by the Ministry. The representative of the Ministry of Education, Social Welfare and Culture, thereupon, assured the Committee that he had made note of these assurances and would certainly look into them.

7. The Committee also brought to the notice of the representative of the Ministry of Education, Social Welfare and Culture the following observation of the Committee contained in para 50 of their Eleventh Report, Fifth Lok Sabha:

“The Committee, therefore, suggest that each Ministry/Department may consider setting up of a cell, if not already there, under the charge of a responsible officer to coordinate the work relating to assurances and ensure their implementation in time.”

The Committee, therefore, suggested to the representative of the Ministry that they should try to implement the above recommendation of the Committee so that the assurances were implemented in time. It was pointed out that whenever a Member puts a question he gives three weeks notice and the Department concerned gets it quite in advance of the date of reply. The Ministry was expected to obtain the necessary information within this period and in case assurances were given to supply the information later, they must be fulfilled within the stipulated period of three months.

8. The Committee pointed out that even simple information sought through question that related to the Delhi Administration which was centrally administered was not furnished in time though the Ministry was in direct contact with the Delhi Administration. The questions would lose their importance if information sought was not given in time. The Committee also referred to U.S.Q. No. 4589 dated the 16th December, 1974 regarding the amount spent by Government to eradicate illiteracy in the country, State-wise, during the year 1972-73. It was pointed out that the amount was sanctioned by Parliament and was given in the Budget. The Members had every right to know what use was made of the money by the Department concerned. Unless the reply was given in time, the purpose was defeated. The impression was created that the Government was trying to avoid giving information to the Members.

The Director (Languages), Ministry of Education, Social Welfare and Culture, thereupon, replied as under:

"It is not at all our intention to deprive the hon. Members any information. We try to make best efforts to supply all the information. As the hon. Chairman has observed, although a cell has been set up in the Ministry of Education, it is not working well. We will, certainly, convey the feelings of the august Committee to the officers concerned who, I am sure, will see that the working of the Cell improves considerably."

The representative of the Ministry added:

"With regard to the first question about *ad hoc* teachers, the Hon'ble Member is right in saying that we are in direct touch with the Delhi Administration. We can ring them up or visit them or ask the officers to come and see us—and all this had been done. Part (a) of the question is simple and we had information about the total number of teachers. These statistics were readily available. Even before notice of the question was received, we had obtained the information from the Delhi Administration. But with regard to (b) and (c), the reply was vague and evasive. Probably they do not have a clear picture of how these teachers were appointed. And *ad-hoc* appointment means that anybody can order that so and so may be appointed. So, we do not have a clear picture of how teachers were appointed and why and against what vacancies and what would have been their qualifications and what are the qualifications now required for regularising them. When an *ad-hoc* appointment is made, even a person without the qualifications is appointed. Sometimes the excuse is that there is a leave vacancy and teaching cannot be allowed to suffer and they just appoint a man even without the qualifications. And once a teacher is appointed, there is the human problem and they may not like to dismiss him or he may bring pressure to stay on. Unfortunately, this happened some years ago. Now the Delhi Administration has stopped such appointments on *ad-hoc* basis or, even if they appoint an *ad-hoc* teacher, they make sure that the man has the necessary qualifications so that at the time of regularising him there would be no difficulty. This is a sort of an event which happened in the past. They do not have a clear picture and

we will have to go into the entire matter in order to give a specific answer. We had received the answer long ago but, as I have said, it was vague and evasive and we did not want to send it to Parliament.

That is the reason why, although the Delhi Administration is close by and we have control over them, we were not able to fulfill this assurance."

9. The Committee pointed out that in regard to assurance given in the answer to U.S.Q. No. 114 dated 22nd July, 1974 it appeared that unqualified persons were appointed. It was not understood why unqualified persons were appointed as teachers when there was no dearth of qualified people. If this information had been supplied to Lok Sabha in reply to the question, it could have been discussed in the House. The Members have been prevented from discussing as to why unqualified people were appointed on *ad-hoc* basis and that too without any post. The Member asked the question with a view to know why these teachers were not confirmed even after five years. It appeared that they were working for five years without any posts and they were unqualified.

Explaining the position, the representative of the Ministry of Education, Social Welfare and Culture stated:

"These *ad-hoc* appointments were made some years ago and this was particularly because of the fact that among women teachers there was a shortage of qualified teachers.

An appointment is made against some existing vacancy: the vacancy could be a leave vacancy or the vacancy may be a vacancy created temporarily—sometimes, to tide over additional work, they may create a temporary post and appoint a person on temporary basis—or there may be a regular vacancy also and sometimes they are not able to get the right type of person and so appoint someone to hold the post so that the teaching work is carried on. In the middle of an academic year it would be difficult for any school to manage without a teacher because the children will complain and the parents will complain that they are not taught the subject. So, they have to make an *ad-hoc* appointment—and this is what happened. Over the five years, 300 to 400 teachers were appointed and those who have the qualifications for being regularised have been

regularised. It is not a fact that they have not been regularised. In the Recruitment Rules, certain minimum qualifications have been laid down for regularising persons. Those fulfilling these qualifications have been regularised and, those who do not fulfil them, the Delhi Administration has given more time to acquire the qualifications. If a person does not have a Diploma in Teaching, he is given two or three years' time, within which period he has to acquire the qualification. In that way, they postpone regularisation until the person gets the qualification. If he still does not acquire the qualification they will have to terminate his services or keep him again on *ad-hoc* basis. This is an administrative problem".

10. The Committee then enquired as to what were the essential qualifications required and what were the qualifications possessed by these *ad-hoc* teachers. The representative of the Ministry informed the Committee as follows:

"One of the essential qualifications is the basic Degree of B.A. or B.Sc. etc. Another essential qualification is that they must have a B.T. or B.Ed. qualification. There was a dearth of teachers with this teaching qualification"

11. To a query whether all the 400 teachers were without the teaching qualifications, the representative of the Ministry replied:

"Some were not having the teaching qualifications. Then, there are certain posts for which they must have an M.A. Degree; they may not have had this Degree. I have not gone into all the details. If you want this information, I can obtain it and furnish it to you, giving an analysis of the 400 cases. This is what we wanted to get before giving our reply as to the reasons for not regularising them. Each case is different; we cannot make one general statement as to what has been the situation."

12. The Committee referred to the Delhi School Education Bill which became an Act in 1974 and pointed out to the representative of the Ministry of Education, Social Welfare and Culture that during the course of discussion on the Bill, the matter was thoroughly discussed. In regard to qualifications and other things, it was decided that things should be done on merits. After the passing of this Bill, the Committee felt, there was no point to argue whether the teachers

were qualified or whether the posts were there. When asked to clarify the position, the representative of the Ministry of Education, Social Welfare and Culture stated:

"I have been dealing with this myself. After the enactment of this Bill, things have been streamlined. Nobody can be appointed now, unless the person has the requisite qualifications. That is why I had made the statement that the system of *ad-hoc* appointments has been suspended. It has given rise to administrative problems. They have now realised that we should not appoint persons on *ad-hoc* basis. Before that, there was the Delhi Education Code, even under which there were certain rules in regard to qualifications for different categories of teachers. In fact, in the Delhi Education Code, there were some rules and we have adopted most of them, with certain necessary modifications. These appointments were made quite some time ago, even before the enforcement of the Delhi Education Act. We are now trying to regularise them, so that the problem is solved once for all and we do not have to face such a situation any more."

13. The Committee pointed out that the Member wanted to have simple information through his question, namely, the number of teachers who were working on *ad-hoc* basis in Government schools in Delhi and the reasons for which they have not been regularised though some of them have completed more than five years of service. The Committee felt that there had been unusually long delay in furnishing the information to the House. In this connection, the representative of the Ministry stated:

"I entirely agree with you. I have also looked at it from the same angle. As a Ministry which is answerable to the Parliament, we really wanted to know why these appointments were made and why unqualified people were appointed. We wanted to know the reasons first, because somebody might ask for them. Again, we wanted to know why it has taken so long, because we should satisfy ourselves, as a Ministry, as to why this kind of a situation had arisen. In this kind of a sincere exercise to probe into this matter, this delay has occurred. There has been continuous correspondence between us and the Delhi Administration. The latter have not sat over it. They gave some reply; but again, this has not been to the point. Ultimately, we

decided to have a discussion on it. That is what I did, when I prepared the final reply. I sat with the Director of Education and discussed the matter and decided about the reply."

14. The Committee then proceeded to examine the representatives of the Ministry of Education, Social Welfare and Culture with regard to the assurance given in reply to USQ No. 2280 on the 12th August, 1974 regarding institutions awarding the degree of Shastri, and enquired the reasons for long delay in furnishing the required information. Thereupon, the Director (Languages), stated:

"This information had to be collected from all the institutions; and they are spread all over India. The question does not also indicate the subjects of the 'Shastri' degree. So, the information had to be collected from the various institutions and the State Governments and it had to be couched in very general terms. We have been at it, reminding them again and again and collecting the information. We have also sought extension of time from the hon. Committee upto 30th November. Meanwhile we got the complete information and we have answered with full details. The delay was entirely due to the fact that the information had to be collected from the different institutions which could possibly be awarding the degree. We cannot reply unless we get authentic information either from the the institutions or from the State Governments. I would submit most respectfully to the Committee that it would be wrong on our part to give any information based on conjecture."

15. The Committee posed a question to the representative of the Ministry that if some foreign students come to our country and go to the Ministry of Education to ask a question that as they would like to study Oceanography in India, would the Ministry suggest the names of the Universities and institutions where this course is being taught? In such a case, will it not be possible for the Ministry to give the information straightaway? If such information is not readily available in the Ministry, then there is something basically wrong in their working.

16. In regard to the contention of the Ministry that the question was not clear, the Committee asked the representative as to why did not their department refer this particular question to the hon. Member concerned for clarification. The question was accepted and the assurance given that the information is being collected. The

representative of the Ministry was asked whether the Committee was to presume that the Education Ministry was not aware of the various courses of study that were being imparted in different educational institutions throughout the country, particularly under the recognised system. The Committee also pointed out that the question was put on the 12th August, 1974 and on the 11th November, the prescribed period of three months was completed. But the request for the extension of time was made only on the 5th June, 1975. It was not clear to the Committee as to what the Parliamentary Wing of the Ministry was doing during the intervening period. When the replies were not received from certain State Governments, why was it not considered proper to have correspondence at a higher level with the State Governments.

To the above points, the Director (Languages), Ministry of Education, Social Welfare and Culture replied as under:

“I regret that it did not occur to us to go up to the level of Ministers. But, at the level of the Secretariat, we did go up to the Heads of Bureau level. The other point which has been mentioned by the hon. Chairman, about the collection of statistics, I think, is a very important point and I cannot but admit our comparative lapse on this point.

Recently, our Minister has been emphasising this point very much that proper statistics should be collected and that the Ministry should be in a position to offer a sort of consultancy service at short notice. But, this is not the position just now. We are very much trying to do it. I would assure the hon. Committee that we will take note of hon. Chairman's remarks and the hon. Committee's observations and that we will try to do our best to ensure this position.”

17. On an enquiry by the Committee whether the necessary information was not available with the University Grants Commission in regard to all the institutions and Universities which award the degree of Shastri as they would not be able to award this degree without getting the prior approval of the Commission, the Director (Languages) stated:

“We did not ask the UGC. Let me admit straightaway. Somehow, it did not occur to us and we just asked the States.”

18. When the Director (Languages) sought the guidance of the Committee as to whether the assurance could be fulfilled in parts, from time to time, rather than waiting and trying to fulfil it at one time, the Committee invited his attention to their observations contained in paragraph 8 of the Ninth Report Fifth Lok Sabha.

(The witnesses then withdrew)

Ministry of Industry and Civil Supplies

19. The Committee then took up evidence of the representatives of the Ministry of Industry and Civil Supplies in regard to the delay in implementation of an assurance given in reply to USQ. No. 344 on the 24th July, 1974 regarding applications from foreign companies for Import Licences.

20. Explaining the reasons for delay in the implementation of the above assurance, the Additional Secretary, Ministry of Industry and Civil Supplies stated as under:

“As far as this assurance is concerned, I am sorry there has been considerable delay. I will explain the reasons therefor. But I want to give you the assurance that we have got the reply ready. We have put it up to the Ministers and I hope within a week/ten days we would be able to supply the material and fulfil the assurance.

About the reasons for delay, the question pertains to import licences granted to foreign firms. There are 18 licensing offices of the CCI & E all over the country which issue import licences. There are sub-offices. They do not keep the information according to the required classification. This is kept category-wise: established importers, actual users for capital goods licences etc. So when the question was about import licences issued to foreign firms, we had to write to the CCI & E to collect the information. He had to write to these 18 different zonal authorities. They did not know how to collect this information. So we had to give them a list of foreign firms. Then they had to do a manual checking with the list of licences issued to all the firms which had been listed. It was on that basis that we could get the information. Otherwise, we could have had to give you incomplete information, which we did not want. Hence the collection of this material has taken considerable time for which we are very sorry. But the nature of the question and the way in which the material

is kept was such that inevitably it took some time. As I said, we have compiled the information and put it up to the Ministers and within a week/ten days hope to fulfil the assurance."

21. The Committee enquired whether there was any system to collect such information weekly, fortnightly, monthly or quarterly indicating what were the import licences issued to various firms, category-wise, say upto Rs. 10,000 so much, upto Rs. 50,000 so much, upto Rs. 1 lakh so much, upto Rs. 2 lakh so much, all these being kept in different registers in a classified manner and whether the import licences were given to big firms, monopoly firms, foreign firms etc. The representative of the Ministry of Industry and Civil Supplies clarified the position thus:

"The latter is not the normal manner of classification. The CCI & E does have a system of classification. This is published with a certain timelag. There is a weekly printed publication giving details of import licences issued. This gives only the names of the firms and the import licence number and value. It is just a record. In the CCI & E's office they do maintain a classification by category of licences; that is to say, licences issued to established importers so much, licences issued to actual users so much, licences issued for capital goods, heavy electrical plants etc. so much, licences issued for certain purposes like public sector undertakings etc. This type of classification by users is kept. Also they do keep a track of licences issued by value. But they are not cross classified. That is to say, one set would be only by the end-user, another by value, less than Rs. 10,000 less than Rs. 50,000, less than Rs. 1 lakh etc. I am not very certain and am speaking from memory; they do keep record of the number and value of licences having value upto 10,000, 50,000, 1,00,000. Beyond that, they say above such and such. Also they keep a classification of licences issued in favour of large units and small scale units, but they have not so far been required to keep a separate classification according to whether it is a foreign firm or a large house for the reason that this would impose an additional work. The basic classification being done at the licensing office stage is sent to the statistical office who computerise it and publish it. The licensing authority would not have this type of information. It would also be a matter

of judgement because the list of, let us say, MRTP houses keep changing from time to time. The man who issues the licences has to keep the data and classify it in a certain manner. If he has to keep the data according to the classification of foreign firm, there are a very large number of foreign firms. He will have to use the check list every time. He will have to spend so much time that there will be delay in issue of licences. So normally they do not keep this type of classification. It was only when an assurance was given in Parliament that we asked them to compile this information and they had to do it over and above their normal work. Hence this is one area where we did not have the data ready."

22. The Committee enquired about the procedure which was adopted when a private individual or an entrepreneur and a foreign company applied for a licence for importing certain things and whether the requirements to be fulfilled in both the cases were the same or different. Explaining the position, the representative of the Ministry stated as follows:

"The requirements are different for different categories. They are somewhat different in regard to small-scale industries and large scale industries. With the large scale industries there is a standard form for some type of licences, say, raw material imports. If you are a small scale unit, you use the same form but the procedure for processing is different. They do have to give information regarding past utilisation of their licences, their capacity, their production, etc. These are standard requirements; everybody has to give this information. In respect of capital goods imports, we do ask if they are coming under the MRTP Act. At the time of the issue of licence, the CCI & E does not worry about this but at the time of consideration of other things, we give some preference to medium and small entrepreneurs. We know that foreign firms try to get as much import as possible, not utilising all available indigenous capacity. So, this type of information is called for only for capital goods imports."

23. The Committee observed that from the nature of the question, it appeared that the Member never wanted to have any information regarding small scale industry. Obviously, the reference was to foreign firms. In this connection, the representative of the Ministry stated:

“Many foreign firms came in and registered themselves as small-scale units in association with somebody in India. There was a loophole which has been corrected later on. But still a few are continuing because of the loophole which existed at one time. Therefore in response to a parliamentary assurance, we had to give full information otherwise information would be incomplete.”

24. It was pointed out to the representative of the Ministry that question came up in Lok Sabha on the 8th May, 1974 and it was followed by another question on 24th July, 1974. It meant that the complete information should have been obtained by the 24th October, 1974 at the latest, i.e. within three months of giving of the assurance in the case of the latter question while the Ministry sought for extension of time only on the 16th September, 1974 upto 24th April, 1975. The Ministry should have come up earlier saying that certain difficulties were being faced in the completion of the information asked for. Moreover, the period of extension was over and neither the assurance had been implemented nor further extension asked for. In this connection, the representative of the Ministry submitted as follows:

“I am sorry; I apologise. The Chief Controller of Imports and Exports is under the Ministry of Commerce, administratively. We have to request another Ministry to compile information for us. We had been hopeful that the information would be compiled within the stipulated time, or at the latest within three or four weeks thereafter. We went on sending reminders and it is only when the Chief Controller of Imports and Exports threw up his hands and explained the difficulties involved, that we really woke up to the fact that we would need a lot more time. First of all we had to compile a list of foreign firms and the licensing authorities in 18 different offices had to go through that; it inevitably took time. We have taken a lot of time, but this is basically what has been compiled by 18 different offices of the Chief Controller of Imports and Exports at a lower level.”

25. The Committee then enquired about the number of import licences issued in one year i.e. how many licences were issued for an amount of more than Rs. 1 lakh in a year. The representative of the Ministry gave the following information:

“The number of DGTD units, for which licences are issued every six months is 4,000 or 4,500. So it will come to

about 9000 every year and, therefore, I would say that the total number of licences above Rs. 1 lakh may be about 50,000, because there are other categories of high value licences."

26. The Committee pointed out that it was stated in the note furnished to the Committee by the Ministry that according to the policy, certain category of import applications were required to be made through the Sponsoring Authorities like DGTD, Textile Commissioner, Tea Board, etc. and the sponsoring authorities are empowered to reject the applications and desired that the position may be clarified further. The representative of the Ministry further explained the position as follows:

"The point is that until the passage of the Foreign Exchange Regulations Act, a foreign company was one which had more than 50 per cent equity in an Indian company. That was defined as foreign company. Now, under the Foreign Exchange Regulations Act, we have brought it down to 40 per cent. So, the definition was also changed for the reason that we felt that in a widely held company, if a party owns 40 per cent shares then whether he owns 50 per cent or not, he gets control of the company. So, under the present definition, it would not be possible to get this list from the Department of Company Affairs. We will have to go to the R.B.I. The R.B.I. is the only authority in the country which can give this data. Otherwise, there are companies which are trading companies, there are companies which are manufacturing companies etc. Now, under the Ministries of Commerce and of Industry we will be able to handle only manufacturing industries which are covered by the I(D&R) Act. But there would be other companies like banking companies about which we do not know anything. For instance, the First City National Bank is a foreign company. I do not know about that company importing say, office equipment. Therefore, in replying to Parliament questions we want to be quite sure of what we say."

27. When the Committee enquired as to how much time is taken to come to a decision regarding issuing of the licences for the import of machinery, the representative of the Ministry stated:

"We have tried and reduced the period between the receipt of application and the issue of import licence to approximately 90 days, by and large. There are some cases where it will take more time but by and large it is done within

90 days. Of course, this does not apply to the time taken for processing applications for raw materials which is less. These 90 days are the time for taking a decision. Then it will take another one month for actual issue of licence. So, within 120 days a Capital Goods licence is issued. Whether one will get a licence automatically is a different matter."

28. In conclusion, the Committee pointed out that the Parliamentary Branch or cell in the Ministry of Industry and Civil Supplies was not functioning well as was evident from the fact that the question was asked on 8th May, 1974 and revived further on the 24th July, 1974 and it was only on the 16th September, 1974 that the Department of Parliamentary Affairs requested for extension of time. The Committee suggested that there should be a fortnightly review by the officer-in-charge dealing with the assurances so that the position with regard to implementation of the assurances is reported to the superior officers. In this connection, the representative of the Ministry stated:

"We did have a very large number of unfulfilled assurances last year. We have now cleared them. We have instituted a drive and we are trying to clear all the arrears. I will give this assurance that we are on our foot and trying to get all the pending issues resolved as soon as possible. We have monthly review now. We will try to make it fortnightly."

(The witnesses then withdrew)

The Committee then adjourned.

MINUTES

Seventh Sitting

The Committee sat on Thursday, the 11th December, 1975 from 11.00 hours to 12.30 hours.

PRESENT

- Shri B. K. Daschowdhury—*Chairman*
2. Shri Syed Ahmed Aga
 3. Shri Jagadish Bhattacharyya
 4. Shri Narendra Singh Bisht
 5. Shri B. R. Kavade
 6. Shri Kinder Lal
 7. Shri Sarjoo Pandey
 8. Shri Mulki Raj Saini
 9. Shri Ramshekhar Prasad Singh
 10. Shri Satyendra Narayan Sinha.

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

2. The Committee considered their draft Fourteenth Report and adopted the same with slight modifications here and there.

3. The Committee authorized the Chairman, and in his absence Shri Syed Ahmed Aga M.P. to present the Report during the next Session of Lok Sabha.

* * * * *

The Committee then adjourned.

*Paras 4 to 7 relate to other matters and have accordingly been omitted.

APPENDIX I

(Vide para 18 of the Report)

LOK SABHA

UNSTARRED QUESTION NO. 114

To be answered on 22nd July, 1974 | Asadha 31, 1896

(SAKA)

Teachers working on ad-hoc basis in Government Schools in Delhi

114. MAULANA ISHAQUE SAMBHALI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the number of teachers who are working on ad-hoc basis in Government Schools in Delhi;

(b) the reasons for which they have not been regularised though some of them have completed more than five years of service; and

(c) how much time it will take to regularize them?

Answer

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a), (b) and (c): The information is being collected from the Delhi Administration.

APPENDIX II

(Vide para 37 of the Report)

LOK SABHA

UNSTARRED QUESTION NO. 2280

**To be replied on Monday the 12th August, 1974|21st Sravana, 1896
(Saka)**

Institutions Awarding Degree of Shastri

2280. SHRI HUKAM CHAND KACHWAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the names of the educational institutions which award the degree of 'Shastri'?

ANSWER

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Information is being collected and will be laid on the Table of the House.

--

APPENDIX III

(Vide para 47 of the Report)

LOK SABHA

UNSTARRED QUESTION NO. 344

To be answered on the 24th July, 1974

Applications from Foreign Companies for Import Licences

344. SHRI MADHU LIMAYE: Will the Minister of Industrial Development and Science and Technology be pleased to refer to the reply given to Unstarred Question No. 9566 on the 8th May, 1974 regarding Applications from foreign companies for import licences and state:

(a) whether the information about the applications made by the foreign companies for import licences valued at Rs. 2 lakhs and above during 1973-74 and the action taken by Government thereon, has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

ANSWER

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). Information relating to the Lok Sabha Unstarred Question No. 9566 is still being collected. The delay in the collection of the information is due to the fact that all import licences are not issued by the Chief Controller of Imports & Exports from New Delhi. According to the Policy, depending on the nature of the imports, import licences could be issued by any of the 18 licensing authorities. Information about the import licences issued to the foreign companies during 1973-74 are being collected from all these authorities.

The question, also, relates to the number of applications made by these firms. According to the Policy, certain categories of import applications are to be made through the sponsoring Authorities like the D.G.T.D., Textile Commissioner, Tea Board, etc. and the sponsoring authorities are empowered to reject the applications if these were not according to policy. In view of this, the number of import licences issued may not be the same as the number of applications. The information in respect of the applications made by these firms are also being collected from the various sponsoring authorities. In addition to the Director of Industries in each State, there are 22 other sponsoring authorities. As the number involved is large and the information have to be collected from a large number of Organisations, some more time will be needed before the information is placed on the Table of the House.

APPENDIX IV

(Vide para 54 of the Report)

Statement showing the position of assurances as on 11th December, 1975.

(i) *Assurances pertaining to the Fourth Lok Sabha.*

Session	No. of pending assurances pertaining to Fourth Lok Sabha* (last date of selected by the Committee (5th Lok Sabha) for being pursued further as on 9-4-75)	No. of assurances implemented/dropped up to 7-8-75 (last date of laying of implementation statements)	No. of assurances outstanding
Sixth Session, 1968	1	1	Nil
Seventh Session, 1969	2		2**
Eighth Session, 1969	2		2%
Ninth Session, 1969	2		2@
Tenth Session, 1970	2		2£
Eleventh Session, 1970	5		5§
Twelfth Session, 1970	5	5	Nil
TOTAL	19	6	13

*573 pending assurances were originally selected by the First Committee (1971-72 of Fifth Lok Sabha for being pursued further.

**Ministries of Information and Broadcasting & Law.

% Ministry of Law and Department of Social Welfare.

@Ministries of Health and Information and Broadcasting.

£ Ministries of Commerce and Finance.

§ Ministries of Commerce, Home and Department of Social Welfare.

(ii) Assurances pertaining to the Fifth Lok Sabha.

Session	No. of assurances culled out	No. of assurances implemented/ dropped	No. of assurances outstanding
First Session, 1971	42	42	Nil
Second Session, 1971 .	1007	1003	4
Third Session, 1971	347	342	5
Fourth Session, 1972 .	831	826	5
Fifth Session, 1972	351	349	2
Sixth Session, 1972	398	396	2
Seventh Session, 1973 .	847	832	15
Eighth Session, 1973 .	426	411	15
Ninth Session, 1973	490	467	23
Tenth Session, 1974	865	817	48
Eleventh Session, 1974 .	362	315	47
Twelfth Session, 1974 .	561	409	152
Thirteenth Session, 1975	898	436	462
TOTAL	7425	6645	*780

* For Ministry-wise details, please see next page.

(iii) Ministry-wise details of outstanding assurances

Ministry/Department	Session of the Fifth Lok Sabha												
	2nd	3rd	4th	5th	6th	7th	8th	9th	10th	11th	12th	13th	Total
Agriculture & Irrigation	1	1	3	6	3	16	53	83
Commerce	1	1	1	1	2	2	1	..	6	8	23
Communications	3	3
Defence	1	1	1	1	4
Education, S.W. & Culture	2	1	1	3	4	9	22	42
External Affairs	2	2
Finance	1	3	3	6	10	28	73	124
Health & Family Planning	10	3	17	25	55
Heavy Industry
Home Affairs	1	..	1	2	4	4	6	5	18	39	80
Industry & Civil Supplies	1	1	2	2	8	14
Information & Broadcasting	1	..	2	6	9

Session of the Fifth Lok Sabha

Ministry/Department

	2nd	3rd	4th	5th	6th	7th	8th	9th	10th	11th	12th	13th	Total
Energy	1	6	9	16
Labour	1	1	1	4	7	19	34
Law, Justice & C. Affairs	2	1	..	1	..	1	..	2	4	1	5	21	38
Petroleum & Chemicals	1	..	2	6	4	5	3	7	18	92	138
Planning	1	3	4
Railways	1	2	1	8	25	37
Shipping & Transport	1	1
Steel & Mines	1	4	5	3	13	26
Supply & Rehabilitation	1	7	8
Tourism & Civil Aviation	1	6	7
Works & Housing	3	19	22
Atomic Energy
Science & Technology	1	1	2
pers. & Admn. Reforms	1	1	6	8
TOTAL	4	5	5	2	2	15	15	23	48	47	152	462	780